

RATIFIED MINUTES OF MEETING No.06/16 OF NORMS COMMITTEE-I (DES-I SECTION)
HELD ON 22.06.2015

Please Note

- (i) In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm may go through the same and respond accordingly.
- (ii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm and may be responded accordingly.

The meeting No. 06/16 of the Norms Committee (NC-I) for the licensing year 2015-2016 was held on 22.06.2015 under the Chairmanship of Dr. L.B. Singhal, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2015-2020 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Department
1.	Sh K.K. Tiwari I.A	476	23063321	DHI, UDYOG.BHAVAN
2.	Sh S.K. Jain, D.O.	428A	23063321 Extn.3318 23063166	DIPP, UDYOG.BHAVAN
3.	Sh. Kanwalinder Singh Sodhi, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME),NIRMAN BHAVAN
4.	Sh. Parveen Sharma, Dy.DGFT	302	23061562 Extn.146	DGFT, UDYOG.BHAVAN
5.	Sh. Haradhan Das, FTDO	404	23061562 Ext.265	DGFT, UDYOG BHAVAN.

1-The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under:

Case No.:48/3/80-ALC2/2015	Party Name: HIND HIGH VACUUM COMPANY PVT LTD.	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Approved
1 HQ File :01/80/050/00048/AM16/	RLA File :07/24/040/00526/AM13/	Lic.No/Date:0710094995 23.04.2013	
Decision: The committee decided to ratify the norms based upon the DIPP ID No. 12/73/2015-TSW/1			

8/7/15
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

dated 22/62015 as under:-

1. Import items from Sl. No. 20 to 23, 65 to 68 and 84 to 88 (consumables) put together may be up to 2 % of FOB value of exports.
2. Rest of the import items at Sl. No. 1 to 19, 24 to 64 & 69 to 83 may be allowed on net to net basis with accountability clause.

RA may take necessary action accordingly.

2	Case No.:11/8/80-ALC2/2013	Party Name: METSO MINERALS (INDIA) PVT.LTD.	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Closed
	HQ File :01/80/050/00121/AM14/	RLA File :05/24/040/00074/AM14/	Lic.No/Date:0510357008 13.06.2013	
Decision: The Committee decided to close the case as the firm vide it's letter dated Nil has informed that they have surrendered the above mentioned AA.RA may check up the position at their end. RA may take necessary action accordingly.				

3	Case No.:8/13/80-ALC2/2013	Party Name: BORG WARNER EMISSIONS SYSTEMS INDIA PVT. LTD	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00213/AM14/	RLA File :05/23/040/00160/AM14/	Lic.No/Date:0510361728 02.08.2013	Defer Date:03.08.2015
Decision: The Committee noted that firm's reply dated 13.01.2015 has been examined by DHI and as per recommendation of the DHI representative decided to call firm's technical person to elaborate on export/import items for consideration of their case. Case is deferred to 03.08.2015.				

4	Case No.:2/20/80-ALC2/2013	Party Name: L&T - MHI TURBINE GENERATORS PVT.LTD.	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00390/AM14/	RLA File :03/95/040/00511/AM14/	Lic.No/Date:0310753783 15.10.2013	Defer Date:03.08.2015
Decision: The Committee noted that firm's reply dated 24.02.2015 along with Amendment Sheet dated 26.02.2015 has been sent to DHI on 25.03.2015. The firm has informed that the above AA has been obtained for deemed export, supply is to Rajasthan Rajya Vidyut Utpadan Nigam Limited (Sl.No.14). Case is deferred to 03.08.2015.				

5	Case No.:3/20/80-ALC2/2013	Party Name: L&T - MHI TURBINE GENERATORS PVT.LTD.	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00391/AM14/	RLA File :03/95/040/00510/AM14/	Lic.No/Date:0310753791 15.10.2013	Defer Date:03.08.2015
Decision: The Committee noted that firm's reply dated 24.02.2015 along with Amendment Sheet dated 26.02.2015 has been sent to DHI on 25.03.2015. The firm has informed that the above AA has been obtained for deemed export, supply is to Rajasthan Rajya Vidyut Utpadan Nigam Limited (Sl.No.14).				

Case is deferred to 03.08.2015.

6	Case No.: 68/3/80-ALC2/2014	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00079/AM15/	RLA File :07/21/040/00636/AM14/	Lic.No/Date:0710099232 28.10.2013	Defer Date:03.08.2015
	Decision: The Committee noted that reply dated 13.10.2014 has been sent to DHI on 21.10.2014 and reminder has also been sent to DHI on 27.01.2015. In continuation another reply dated 13.03.2015 received from the firm has been sent to DHI on 20.03.2015. The firm has confirmed that the above mentioned AA has been obtained for deemed export, supply is to Chennai Metro Rail Corporation. Case is deferred to 03.08.2015.			

7	Case No.: 44/3/80-ALC2/2014	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00055/AM15/	RLA File :07/24/040/00275/AM14/	Lic.No/Date:0710099970 26.11.2013	Defer Date:03.08.2015
	Decision: The Committee noted that firm's reply dated 06.04.2015 has been sent to MSME on 21.04.2015 for comments. Case is deferred to 03.08.2015.			

8	Case No.: 11/25/80-ALC2/2013	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00535/AM14/	RLA File :07/21/040/00854/AM14/	Lic.No/Date:0710101246 10.01.2014	Defer Date:03.08.2015
	Decision: The Committee noted that reply dated 13.10.2014 has been sent to DHI on 21.10.2014 and reminder has also been sent to DHI on 27.01.2015. In continuation another reply dated 13.03.2015 received from the firm has been sent to DHI on 20.03.2015. The firm has confirmed that the above mentioned AA has been obtained for deemed export, supply is to Chennai Metro Rail Corporation. Case is deferred to 03.08.2015.			

9	Case No.: 36/25/80-ALC2/2013	Party Name: ZENITH PRECISION PVT LTD.,	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00560/AM14/	RLA File :07/24/040/00339/AM14/	Lic.No/Date:0710101249 13.01.2014	Defer Date:03.08.2015
	Decision: The committee noted that firm has not submitted complete reply to the deficiency letter sent to them on 01.06.2015 and decided to send reminder to the firm to expedite reply. Case is deferred to 03.08.2015.			

10	Case No.: 12/3/80-ALC2/2014	Party Name :HITAISHI KK MANUFACTURING	Meet No/Date:6/80-ALC2/2015	Status: Deferred
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	COMPANY PVT. Ltd.	22.06.2015	
HQ File :01/80/050/00023/AM15/	RLA File :02/24/040/00180/AM14/	Lic.No/Date:0210199203 23.01.2014	Defer Date:03.08.2015
Decision: The committee noted that the firm has not furnished complete reply to the deficiency letter issued to them on 18.02.2015 and reminder dated 01.05.2015 and decided to issue final reminder to the firm to furnish reply failing which their case will be rejected without further notice and the firm will have to pay applicable custom duty with interest. Case is deferred to 03.08.2015.			

11	Case No.:1/25/80-ALC2/2013	Party Name: ALSTOM INDIA LIMITED,	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00525/AM14/	RLA File :32/21/040/00177/AM14/	Lic.No/Date:3210072580 30.01.2014	Defer Date:03.08.2015
Decision: The committee noted that firm's reply dated 07.04.2014 has been sent to DHI on 05.06.2014 followed by reminders dated 13.08.2014, 02.11.2014 and 09.01.2015 for comments and decided to issue reminder to expedite comments. Case is deferred to 03.08.2015.				

12	Case No.:18/25/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00542/AM14/	RLA File :05/23/040/00451/AM14/	Lic.No/Date:0510378995 11.02.2014	Defer Date:03.08.2015
Decision: The committee noted that the unit has submitted representations in various Advance Authorizations where the unit has been requested and reminded earlier to furnish essentiality certificate issued by the Directorate General of Hydrocarbons. The committee also noted that in these representations, the unit has sought to grant waiver for submission of DGHC certificates in respect of certain AAs. The committee noted that on the issue of essentiality certificate, DES I Section vide note dated 04.03.2013 had taken up this matter with the Policy VI Section of the DGFT for seeking their comments and clarification. It was also noted that Policy VI Section had further taken up this matter with the TRU Section of the Department of Revenue vide their note dated 28.02.2014. The TRU Section vide their OM No. 354/148/2013-TRU dated 28.02.2014 offered comments/clarifications on this issue. The committee decided that since Policy VI Section had earlier taken up this matter with the TRU Section, the matter was again referred to Policy VI Section for taking up the matter with the TRU Section, Department of Revenue again bringing to their notice the request made by the unit for granting waiver for submission of DGHC certificates. Case is deferred to 03.08.2015.				

13	Case No.:27/25/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT	Meet No/Date:6/80-ALC2/2015	Status: Deferred
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	LTD(FORMERLY BAKER OIL	22.06.2015	
HQ File :01/80/050/00551/AM14/	RLA File :05/23/040/00455/AM14/	Lic.No/Date:0510378994 11.02.2014	Defer Date:03.08.2015
Decision: The committee noted that the unit has submitted representations in various Advance Authorizations where the unit has been requested and reminded earlier to furnish essentiality certificate issued by the Directorate General of Hydrocarbons. The committee also noted that in these representations, the unit has sought to grant waiver for submission of DGHC certificates in respect of certain AAs. The committee noted that on the issue of essentiality certificate, DES I Section vide note dated 04.03.2013 had taken up this matter with the Policy VI Section of the DGFT for seeking their comments and clarification. It was also noted that Policy VI Section had further taken up this matter with the TRU Section of the Department of Revenue vide their note dated 28.02.2014. The TRU Section vide their OM No. 354/148/2013-TRU dated 28.02.2014 offered comments/clarifications on this issue. The committee decided that since Policy VI Section had earlier taken up this matter with the TRU Section, the matter was again referred to Policy VI Section for taking up the matter with the TRU Section, Department of Revenue again bringing to their notice the request made by the unit for granting waiver for submission of DGHC certificates. Case is deferred to 03.08.2015.			

Case No.:46/3/80-ALC2/2014	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
HQ File :01/80/050/00057/AM15/	RLA File :05/23/040/00457/AM14/	Lic.No/Date:0510380277 26.02.2014	Defer Date:03.08.2015
14	Decision: The committee noted that the unit has submitted representations in various Advance Authorizations where the unit has been requested and reminded earlier to furnish essentiality certificate issued by the Directorate General of Hydrocarbons. The committee also noted that in these representations, the unit has sought to grant waiver for submission of DGHC certificates in respect of certain AAs. The committee noted that on the issue of essentiality certificate, DES I Section vide note dated 04.03.2013 had taken up this matter with the Policy VI Section of the DGFT for seeking their comments and clarification. It was also noted that Policy VI Section had further taken up this matter with the TRU Section of the Department of Revenue vide their note dated 28.02.2014. The TRU Section vide their OM No. 354/148/2013-TRU dated 28.02.2014 offered comments/clarifications on this issue. The committee decided that since Policy VI Section had earlier taken up this matter with the TRU Section, the matter was again referred to Policy VI Section for taking up the matter with the TRU Section, Department of Revenue again bringing to their notice the request made by the unit for granting waiver for submission of DGHC certificates. Case is deferred to 03.08.2015.		

15	Case No.:4/3/80-ALC2/2014	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00015/AM15/	RLA File :05/24/040/00454/AM14/	Lic.No/Date:0510380488 27.02.2014	Defer Date:03.08.2015
Decision: The Committee noted that application of the firm has been sent to C&PC on 16.04.2014 followed by reminders dated 03.06.2014, 08.10.2014, 12.11.2014, 27.01.2015 and 27.03.2015 for comments which is still awaited. Reminder to C&PC has been issued on 18.05.2015 to expedite comments. Case is deferred to 03.08.2015.				

16	Case No.:51/3/80-ALC2/2014	Party Name: BOYSEN INDIA LIMITED	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00062/AM15/	RLA File :05/23/040/00493/AM14/	Lic.No/Date:0510380507 27.02.2014	Defer Date:03.08.2015
Decision: The Committee noted that firm's reply dated 24.07.2014 was sent to MSME on 11.08.2014 followed by reminder dated 01.05.2015 for comments. MSME representative has requested to provide a copy of the application to them to facilitate comments and NC decided to send a copy of the application to MSME for comments. Case is deferred to 03.08.2015.				

17	Case No.:1/26/80-ALC2/2013	Party Name: TOSHIBA JSW POWER SYSTEM PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Closed
	HQ File :01/80/050/00567/AM14/	RLA File :04/24/040/00213/AM14/	Lic.No/Date:0410155774 03.03.2014	
Decision: The Committee decided to close the case as the firm has informed that they have surrendered the above mentioned AA vide its letter dated 19.03.2015. RA may check up the position at their end. RA may take necessary action accordingly.				

18	Case No.:34/5/80-ALC2/2014	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00119/AM15/	RLA File :03/95/040/00894/AM14/	Lic.No/Date:0310773184 06.03.2014	Defer Date:03.08.2015
Decision: The committee noted that firm's reply dated 16.12.2014 has been sent to DEIT on 06.01.2015 for comments. Reminder to DIT through E-mail has been issued on 29.04.2015 to expedite comments. NC decided to issue reminder to DIT to provide comments at the earliest. Case is deferred to 03.08.2015.				

19	Case No.:38/3/80-ALC2/2014	Party Name: STANADYNE AMALGAMATIONS PVT.	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
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	LTD.		
HQ File :01/80/050/00049/AM15/	RLA File :04/24/040/00279/AM14/	Lic. No/Date:0410156079 11.03.2014	Defer Date:03.08.2015
Decision: The committee noted that MSME has raised deficiency in the firm's application vide U.O. Note No.30(44)/15-ME dated 11.06.2015 and decided to send it to the firm to furnish reply. Case is deferred to 03.08.2015.			

20	Case No.:71/3/80-ALC2/2014	Party Name: AEROTO BOLDROCCHI INDIA PVT. LTD.,	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00082/AM15/	RLA File :04/24/040/00284/AM14/	Lic.No/Date:0410156176 12.03.2014	Defer Date:03.08.2015
Decision: The Committee noted that the firm has sought time to furnish reply to the DIPP deficiency letter sent to the firm on 05.03.2015 and E-mail sent on 13.03.2015 followed by reminder dated 01.05.2015 & E-mail 11.05.2015 and decided to issue final reminder to submit reply. Case is deferred to 03.08.2015.				

21	Case No.:21/27/80-ALC2/2014	Party Name: THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Approved
	HQ File :01/80/050/00646/AM15/	RLA File :09/24/040/00632/AM14/	Lic.No/Date:0910059541 12.03.2014	
Decision: The committee decided to ratify the norms based upon the DHI U.O. Note No. 3(122)/15-TSW (B) dated 08.06.2015 (Copy of the comments being sent to firm and RA). RA may take necessary action accordingly.				

22	Case No.:72/3/80-ALC2/2014	Party Name: AEROTO BOLDROCCHI INDIA PVT. LTD.,	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00083/AM15/	RLA File :04/24/040/00289/AM14/	Lic.No/Date:0410156209 13.03.2014	Defer Date:03.08.2015
Decision: The Committee noted that the firm has sought time to furnish reply to the DIPP deficiency letter sent to the firm on 05.03.2015 and E-mail sent on 13.03.2015 followed by reminder dated 01.05.2015 & E-mail 11.05.2015 and decided to issue final reminder to submit reply. Case is deferred to 03.08.2015.				

23	Case No.:76/27/80-ALC2/2014	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00701/AM15/	RLA File :09/24/040/00633/AM14/	Lic.No/Date:0910059682 28.03.2014	Defer Date:03.08.2015

Decision: The Committee noted that the application of the firm has been sent to DHI on 26.03.2015 for comments. The firm has confirmed that the above mentioned AA has been obtained for deemed exports, supply is to DVC, Kolkata (at Sl.No.35). Case is deferred to 03.08.2015.

24	Case No.:1/9/80-ALC2/2014	Party Name: NITIN FIRE PROTECTION INDUSTRIES LIMITED	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00192/AM15/	RLA File :03/95/040/00052/AM15/	Lic.No/Date:0310779862 29.04.2014	Defer Date:03.08.2015
Decision: The Committee decided to call the representative of the firm for personal hearing in the next meeting to clarify import/export items in this case before the Norms Committee for ratification of norms. Case is deferred to 03.08.2015.				

25	Case No.:63/27/80-ALC2/2014	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00688/AM15/	RLA File :05/23/040/00057/AM15/	Lic.No/Date:0510386184 09.05.2014	Defer Date:03.08.2015
Decision: The Committee noted that the firm has not replied to the deficiencies raised by DIPP dated 12/05/2015 sent to them on 05.06.2015 and decided to issue reminder to the firm to furnish reply. Case is deferred to 03.08.2015.				

26	Case No.:3/3/80-ALC2/2015	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00003/AM16/	RLA File :05/23/040/00056/AM15/	Lic.No/Date:0510386183 09.05.2014	Defer Date:03.08.2015
Decision: The Committee noted that the firm has not replied to the deficiencies raised by DIPP dated 12/05/2015 sent to them on 05.06.2015 and decided to issue reminder to the firm to furnish reply. Case is deferred to 03.08.2015.				

27	Case No.:68/12/80-ALC2/2014	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00317/AM15/	RLA File :03/95/040/00050/AM15/	Lic.No/Date:0310781682 15.05.2014	Defer Date:03.08.2015
Decision: The Committee noted that the firm has already sent reply dated 17.12.2014 directly to the DEIT for comments. Reminder to DIT through E-mail has been issued on 29.04.2015 to expedite comments. NC decided to issue reminder to DIT to provide comments at the earliest. Case is deferred to 03.08.2015.				

28	Case No.:22/12/80-ALC2/2014	Party Name: TAKRAF INDIA PRIVATE	Meet No/Date:6/80-ALC2/2015	Status: Deferred
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	LIMITED	22.06.2015	
HQ File :01/80/050/00271/AM15/	RLA File :04/24/040/00079/AM15/	Lic.No/Date:0410158938 07.07.2014	Defer Date:03.08.2015
Decision: The Committee noted that the firm has not replied to the deficiency raised by DHI dated 13.03.2015 sent to the firm on 20.03.2015 followed by reminder on 01.06.2015 and decided to send final reminder to the firm to furnish reply. Case is deferred to 03.08.2015			

	Case No.:5/12/80-ALC2/2014	Party Name: DOOWON ELECTRONICS INDIA PRIVATE LIMITED,	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
29	HQ File :01/80/050/00254/AM15/	RLA File :04/24/040/00094/AM15/	Lic.No/Date:0410158979 15.07.2014	Defer Date:03.08.2015
Decision: The Committee noted that reply of the firm dated 04.04.15 has been sent to DEIT on 12.05.2015 for comments and decided to issue reminder to DEIT to expedite comments. Case is deferred to 03.08.2015.				

	Case No.:59/12/80-ALC2/2014	Party Name: THERMAX LTD.,	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
30	HQ File :01/80/050/00308/AM15/	RLA File :31/83/040/00089/AM15/	Lic.No/Date:3110064601 24.07.2014	Defer Date:03.08.2015
Decision: The Committee noted that the reply of the firm dated 10.05.2015 has been sent to DHI on 20.05.2015 for comments and decided to issue reminder to DHI to expedite comments. Case is deferred to 03.08.2015.				

Case No.: 34/12/80-ALC2/2014	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
HQ File :01/80/050/00283/AM15/	RLA File :05/23/040/00160/AM15/	Lic.No/Date:0510390051 31.07.2014	Defer Date:03.08.2015
Decision: The committee noted that the unit has submitted representations in various Advance Authorizations where the unit has been requested and reminded earlier to furnish essentiality certificate issued by the Directorate General of Hydrocarbons. The committee also noted that in these representations, the unit has sought to grant waiver for submission of DGHC certificates in respect of certain AAs. The committee noted that on the issue of essentiality certificate, DES I Section vide note dated 04.03.2013 had taken up this matter with the Policy VI Section of the DGFT for seeking their comments and clarification. It was also noted that Policy VI Section had further taken up this matter with the TRU Section of the Department of Revenue vide their note dated 28.02.2014. The TRU Section vide their OM No. 354/148/2013-TRU dated 28.02.2014 offered comments/clarifications on this issue. The committee decided that since Policy VI Section had earlier taken up this matter with the TRU Section, the matter was again referred to Policy VI Section for taking up the matter with the			

TRU Section, Department of Revenue again bringing to their notice the request made by the unit for granting waiver for submission of DGHC certificates.

Case is deferred to 03.08.2015.

32	Case No.:70/12/80-ALC2/2014	Party Name: COMMERCIAL ENGINEERS & BODY BUILDERS COMPANY, LTD.	Meet No/Date:6/80- ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00319/AM15/	RLA File :11/24/040/00006/AM15/	Lic.No/Date:1110028052 31.07.2014	Defer Date:03.08.2015
Decision: The Committee noted that DHI has raised deficiencies in the firm's application vide U.O. No.3(134)/2015/TSW (B) dated 10.06.2015 and decided to send it to the firm to furnish reply. Case is deferred to 03.08.2015.				

33	Case No.:2/12/80-ALC2/2014	Party Name: MUNJAL AUTO INDUSTRIES LIMIDTED	Meet No/Date:6/80- ALC2/2015 22.06.2015	Status: Closed
	HQ File :01/80/050/00251/AM15/	RLA File :34/21/040/00212/AM15/	Lic.No/Date:3410040442 12.08.2014	
Decision: The Committee decided to close the case as the firm vide their letter dated 15.05.2015 has informed that the above mentioned AA has been obtained on net to net basis (GN-4 for engineering products)with accountability clause in terms of Para 4.12 (vii) of HBP 2015-2020.				
RA may take necessary action accordingly.				

34	Case No.:6/14/80-ALC2/2014	Party Name: HAMON RESEARCH COTTRELL INDIA PRIVATE LIMITED	Meet No/Date:6/80- ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00327/AM15/	RLA File :04/24/040/00118/AM15/	Lic.No/Date:0410159247 14.08.2014	Defer Date:03.08.2015
Decision: The Committee noted that the firm's reply dated 19.06.2015 has been received and is being sent to DIPP for comments. Case is deferred to 03.08.2015.				

35	Case No.:48/27/80-ALC2/2014	Party Name: PERMANENT MAGNETS LIMITED	Meet No/Date:6/80- ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00673/AM15/	RLA File :03/95/040/00395/AM15/	Lic.No/Date:0310788536 01.09.2014	Defer Date:03.08.2015
Decision: The Committee noted that reply dated 25.05.2015 sent by the firm has been examined by the DIPP who has raised further deficiency vide their ID No.12/73/2015-TSW/35 dated 22.06.2015 as under and decided to send it to the firm to furnish reply immediately:-				

“Reply submitted by the firm vide their letter dated 25.05.2015 has been perused and they may be asked to submit the following information:

1. Basis for the Blank sizes (38.4 mm x 29.2 mm) supported by size of Laminations (Dimensions of Laminations are not legible in the drawings of Laminations submitted by the firm).
2. Basis/justification for claiming wastages of 1.85 gms. (For 48% Ni-Fe material) & 1.94 gms. (For 80% Ni-Fe material) during punching supported by sheet layout diagram indicating the wastage during blanking/punching.”

Case is deferred to 03.08.2015.

36	Case No.:2/21/80-ALC2/2014	Party Name: SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00478/AM15/	RLA File :07/24/040/00201/AM15/	Lic.No/Date:0710106627 03.09.2014	Defer Date:03.08.2015
Decision: The Committee noted that the DIPP deficiency letter has been sent to firm on 01.05.2015 to furnish reply and decided to issue a reminder to firm to expedite reply. Case is deferred to 23.06.2015.				

37	Case No.:1/18/80-ALC2/2014	Party Name: KYOCERA CTC PRECISION TOOLS PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00432/AM15/	RLA File :02/24/040/00119/AM15/	Lic.No/Date:0210204921 05.09.2014	Defer Date:03.08.2015
Decision: The committee noted that the firm's reply dated 08.04.2015 sent to MSME was incomplete. DGFT reminder was sent to the firm on 12.06.2015 to submit complete reply at the earliest. Case is deferred to 03.08.2015.				

38	Case No.:3/18/80-ALC2/2014	Party Name: VEELINE MEDIA LTD.	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00434/AM15/	RLA File :02/24/040/00117/AM15/	Lic.No/Date:0210204923 05.09.2014	Defer Date:03.08.2015
Decision: The committee noted that the application of the firm has been sent to DIPP on 15.06.2015 for comments. Case is deferred to 03.08.2015.				

39	Case No.:47/27/80-ALC2/2014	Party Name: PERMANENT MAGNETS LIMITED	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00672/AM15/	RLA File :03/95/040/00505/AM15/	Lic.No/Date:0310789410 18.09.2014	Defer Date:03.08.2015
Decision : The Committee noted that reply dated 25.05.2015 sent by the firm has been examined by the DIPP who has raised further deficiency vide their ID No.12/73/2015-TSW/35 dated 22.06.2015 as under and decided to send it to the firm to furnish reply immediately:-				

"Reply submitted by the firm vide their letter dated 25.05.2015 has been perused and they may be asked to submit the following information:

1. Basis/justification for claiming wastage of 2.47 gms. during punching supported by sheet layout diagram indicating the wastage during blanking/punching."
- Case is deferred to 03.08.2015.

40	Case No.:49/24/80-ALC2/2014	Party Name: PYRO ELECTRIC INSTRUMENTS GOA PVT.LTD	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00594/AM15/	RLA File :17/24/040/00085/AM15/	Lic.No/Date:1710005948 22.10.2014	Defer Date:03.08.2015
Decision: The Committee noted that reply dated 18.06.2015 of the firm has been received and is being forwarded to DIPP for comments. Case is deferred to 03.08.2015.				

41	Case No.:32/24/80-ALC2/2014	Party Name: DECON INDIA PLASTICS PVT. LTD.,	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00577/AM15/	RLA File :31/83/040/00170/AM15/	Lic.No/Date:3110065010 27.10.2014	Defer Date:03.08.2015
Decision: The Committee noted that firm's application has been sent to C&PC for comments on 11.02.2015 followed by reminder on 05.06.2015 to expedite comments. Case is deferred to 03.08.2015.				

42	Case No.:1/21/80-ALC2/2014	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00477/AM15/	RLA File :05/23/040/00331/AM15/	Lic.No/Date:0510391810 29.10.2014	Defer Date:03.08.2015
Decision: The Committee noted that DIPP has raised the following deficiency in the application of the firm vide ID No.12/73/2015-TSW/42 dated 22.06.2015 and decided to send it to the firm to furnish reply:-				
1. Information in respect of Sl. No. 3, 4, 5, 11 & 14 of Standard Deficiency Format, export product wise. 2. Quantities of import items at Sl. No. 1 to 15, 21 to 32, 36 to 41, 43 to 47, 49 & 52 to 54 in Nos. also in addition to their weights. 3. Quantity of import items at Sl. No. 16, 17, 33, 34 & 42 in meters. also in addition to their weights. 4. Difference in import item at Sl. No. 48 and export item at Sl. No. 5 with details of manufacturing activities on import item.				
Case is deferred to 03.08.2015.				

43	Case No.:50/24/80-	Party Name: PYRO	Meet No/Date:6/80-	Status:
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ALC2/2014	ELECTRIC INSTRUMENTS GOA PVT.LTD	ALC2/2015 22.06.2015	Deferred
HQ File :01/80/050/00595/AM15/	RLA File :17/24/040/00116/AM15/	Lic.No/Date:1710005962 03.11.2014	Defer Date:03.08.2015
Decision: The Committee noted that reply dated 18.06.2015 of the firm has been received and is being forwarded to DIPP for comments. Case is deferred to 03.08.2015.			

Case No.:20/24/80-ALC2/2014	Party Name: YORK TRANSPORT EQUIPMENT (INDIA) PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
44 HQ File :01/80/050/00565/AM15/	RLA File :31/83/040/00173/AM15/	Lic.No/Date:3110065031 05.11.2014	Defer Date:03.08.2015
Decision: The Committee noted that deficiency raised by MSME on 12.05.2015 in the firm's application has been sent to the firm on 12.06.2015 to furnish reply. Case is deferred to 03.08.2015.			

Case No.:1/3/80-ALC2/2015	Party Name: KUVAWALA CORE DRILL EQUIPMENT PVT. LTD.,	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
45 HQ File :01/80/050/00001/AM16/	RLA File :03/94/040/00700/AM15/	Lic.No/Date:0310790786 05.11.2014	Defer Date:03.08.2015
Decision : The Committee noted that hard copy of the application of the firm has not been received and decided to send a request to RA, Mumbai to send hard copy of the application of the firm at the earliest. Case is deferred to 03.08.2015.			

Case No.:21/24/80-ALC2/2014	Party Name: THERMAX BABCOCK & WILCOX ENERGY SOLUTIONS PVT. LTD	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
46 HQ File :01/80/050/00566/AM15/	RLA File :31/83/040/00168/AM15/	Lic.No/Date:3110065036 10.11.2014	Defer Date:03.08.2015
Decision: The Committee noted that application of the firm has been sent to DHI on 13.02.2015 followed by reminder on 15.06.2015 for comments and decided to await comments. Case is deferred to 03.08.2015.			

Case No.:5/21/80-ALC2/2014	Party Name: METLONICS INDUSTRIES PVT.LTD.	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Rejected
47 HQ File :01/80/050/00481/AM15/	RLA File :22/24/040/00063/AM15/	Lic.No/Date:2210015121 11.11.2014	
Decision: The committee decided to reject the case on the basis of DHI comments vide U.O. No.3			

(64)/15-TSW (B)/230 dated 18.06.2015 (copy to be sent to RA and the firm) with direction to the firm to pay applicable custom duty with interest.

RA may take necessary action accordingly.

48	Case No.:22/24/80-ALC2/2014	Party Name: SPIROTECH HEAT EXCHANGERS PVT. LTD.	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00567/AM15/	RLA File :05/24/040/00350/AM15/	Lic.No/Date:0510391912 11.11.2014	Defer Date:03.08.2015
Decision: The Committee noted that the reply dated 18.05.2015 has been sent to DIPP on 25.05.2015 for comments and decided await comments. Case is deferred to 03.08.2015.				

49	Case No.:45/27/80-ALC2/2014	Party Name: PERMANENT MAGNETS LIMITED	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00670/AM15/	RLA File :03/95/040/00680/AM15/	Lic.No/Date:0310791364 25.11.2014	Defer Date:03.08.2015
Decision : The Committee noted that reply dated 25.05.2015 sent by the firm has been examined by the DIPP who has raised further deficiency vide their ID No.12/73/2015-TSW/49 dated 22.06.2015 as under and decided to send it to the firm to furnish reply immediately:-				
“Reply submitted by the firm vide their letter dated 25.05.2015 has been perused and they may be asked to submit the following information: 1. Basis for the Blank sizes (38.4 mm x 29.2 mm) supported by size of Laminations (Dimensions of Laminations are not legible in the drawings of Laminations submitted by the firm). 2. Basis/justification for claiming wastages of 1.85 gms. (For 48% Ni-Fe material) & 1.94 gms. (For 80% Ni-Fe material) during punching supported by sheet layout diagram indicating the wastage during blanking/punching. Case is deferred to 03.08.2015.				

50	Case No.:4/21/80-ALC2/2014	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00480/AM15/	RLA File :07/24/040/00297/AM15/	Lic.No/Date:0710107058 26.11.2014	Defer Date:03.08.2015
Decision: The Committee noted that a reminder has been issued to RA, Bangalore on 30.01.2015 followed by E-mail on 17.02.2015 and reminders on 05.03.15, 30.03.2015 and 01.05.2015, by e-mail dated 12.05.2015 to send hard copy of the application of the firm. NC decided to issue another reminder to RA for sending hard copy of the application of the firm to DGFT HQ for ratification of norms. Case is deferred to 03.08.2015.				

51	Case No.:3/21/80-ALC2/2014	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:6/80- ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00479/AM15/	RLA File :05/23/040/00392/AM15/	Lic.No/Date:0510392239 02.12.2014	Defer Date:03.08.2015
	Decision: The Committee noted that firm's reply dated 02.04.2015 has been sent to DHI on 10.04.2015 for comments and decided to remind DHI to expedite comments. Case is deferred to 03.08.2015			

52	Case No.:36/24/80-ALC2/2014	Party Name: CAMFIL AIR FILTRATION INDIA PVT. LTD.	Meet No/Date:6/80- ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00581/AM15/	RLA File :05/23/040/00412/AM15/	Lic.No/Date:0510392369 10.12.2014	Defer Date:03.08.2015
	Decision: The Committee noted that the firm has not replied to the MSME deficiency letter sent to the firm on 07.04.2015 followed by reminder on 05.06.2015 and decided to issue final reminder to them to expedite reply. Case is deferred to 03.08.2015.			

53	Case No.:33/24/80-ALC2/2014	Party Name: BOYSEN INDIA LIMITED	Meet No/Date:6/80- ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00578/AM15/	RLA File :05/23/040/00414/AM15/	Lic.No/Date:0510392385 11.12.2014	Defer Date:03.08.2015
	Decision: The Committee noted that the firm has not replied to the deficiency raised by MSME vide ID Note dated 12.05.2015 sent to the firm 14.05.2015 and decided to issue a reminder to the firm to furnish reply. Case is deferred to 03.08.2015.			

54	Case No.:34/24/80-ALC2/2014	Party Name: BOYSEN INDIA LIMITED	Meet No/Date:6/80- ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00579/AM15/	RLA File :05/23/040/00415/AM15/	Lic.No/Date:0510392386 11.12.2014	Defer Date:03.08.2015
	Decision: The Committee noted that the firm has not replied to the deficiency raised by MSME vide ID Note dated 12.05.2015 sent to the firm 14.05.2015 and decided to issue a reminder to the firm to furnish reply. Case is deferred to 03.08.2015.			

55	Case No.:40/24/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:6/80- ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00585/AM15/	RLA File :05/24/040/00393/AM15/	Lic.No/Date:0510392393 12.12.2014	Defer Date:03.08.2015
	Decision: The Committee noted that application of the firm has been sent to C&PC for comments on			

11.02.2015 followed by reminder on 18.05.2015 and decided to issue a D.O. letter from Chairman to Joint Secretary, C&PC to expedite comments.
Case is deferred to 03.08.2015.

56	Case No.: 41/24/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date: 6/80-ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00586/AM15/	RLA File :05/24/040/00394/AM15/	Lic.No/Date:0510392394 12.12.2014	Defer Date:03.08.2015
Decision: The Committee noted that application of the firm has been sent to C&PC for comments on 11.02.2015 followed by reminder on 18.05.2015 and decided to issue a D.O. letter from Chairman to Joint Secretary, C&PC to expedite comments. Case is deferred to 03.08.2015.				

57	Case No.: 42/24/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date: 6/80-ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00587/AM15/	RLA File :05/24/040/00407/AM15/	Lic.No/Date:0510392395 12.12.2014	Defer Date:03.08.2015
Decision: The Committee noted that application of the firm has been sent to C&PC for comments on 11.02.2015 followed by reminder on 18.05.2015 and decided to issue a D.O. letter from Chairman to Joint Secretary, C&PC to expedite comments. Case is deferred to 03.08.2015.				

58	Case No.: 52/24/80-ALC2/2014	Party Name: STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date: 6/80-ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00597/AM15/	RLA File :05/24/040/00414/AM15/	Lic.No/Date:0510392401 12.12.2014	Defer Date:03.08.2015
Decision: The Committee noted that application of the firm has been sent to C&PC for comments on 13.02.2015 followed by reminder on 18.05.2015 and decided to issue a D.O. letter from Chairman to JS, C&PC to expedite comments. Case is deferred to 03.08.2015.				

59	Case No.: 5/24/80-ALC2/2014	Party Name: ANGIPLAST PRIVATE LIMITED	Meet No/Date: 6/80-ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00550/AM15/	RLA File :08/24/040/00334/AM15/	Lic.No/Date:0810134052 15.12.2014	Defer Date:03.08.2015
Decision: The Committee noted that C&PC has issued a deficiency letter to the firm directly on 01.06.2015 to furnish reply and decided to issue reminder to the firm to expedite reply. Case is deferred to 03.08.2015.				

60	Case No.: 6/24/80-ALC2/2014	Party Name: ANGIPLAST PRIVATE LIMITED	Meet No/Date: 6/80-ALC2/2015	Status: Deferred
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		22.06.2015	
HQ File :01/80/050/00551/AM15/	RLA File :08/24/040/00335/AM15/	Lic.No/Date:0810134053 15.12.2014	Defer Date:03.08.2015
Decision: The Committee noted that C&PC has issued a deficiency letter to the firm directly on 01.06.2015 to furnish reply. Case is deferred to 03.08.2015.			

Case No.:26/24/80-ALC2/2014	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Approved
61 HQ File :01/80/050/00571/AM15/	RLA File :05/23/040/00425/AM15/	Lic.No/Date:0510392438 16.12.2014	
Decision: The committee decided to ratify the norms based upon the DHI U.O. Note No. Nil dated 22.06.2015 (Copy of the comments being sent to firm and RA). RA may take necessary action accordingly.			

Case No.:35/24/80-ALC2/2014	Party Name: ECOCAT INDIA PVT.LTD.	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
62 HQ File :01/80/050/00580/AM15/	RLA File :05/23/040/00428/AM15/	Lic.No/Date:0510392444 16.12.2014	Defer Date:03.08.2015
Decision: The Committee noted that earlier application of the firm was sent to DHI for comments. However, as the case pertains to MSME (Chemical), the application has been sent to MSME (Chemical) for examination and comments. Case is deferred to 03.08.2015.			

Case No.:43/3/80-ALC2/2015	Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
63 HQ File :01/80/050/00043/AM16/	RLA File :56/24/040/00051/AM15/	Lic.No/Date:5610004495 16.12.2014	Defer Date:03.08.2015
Decision: The Committee noted that DIPP has raised the following deficiency in the application of the firm vide ID No.12/73/2015-TSW/63 dated 22.06.2015 and decided to send it to the firm to furnish reply:- 1. Information in respect of Sl. No. 3, 4 & 5 of Standard Deficiency Format, export product wise. 2. Size/Specs. of import item at Sl. No. 6 and justification/basis for quantity of this item. Net length of rubber cable in export products may also be indicated with documentary evidence. Case is deferred to 03.08.2015.			

Case No.:31/24/80-ALC2/2014	Party Name: INJECTOPLAST PVT.LTD	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
64 HQ File	RLA File	Lic.No/Date:0610038012	Defer

:01/80/050/00576/AM15/	:06/24/040/00026/AM15/	17.12.2014	Date:03.08.2015
Decision: The Committee noted that application of the firm has been sent to C&PC for comments on 11.02.2015 followed by reminders on 18.05.2015 and 05.06.2015 and decided to issue a D.O. letter from Chairman to Joint Secretary, C&PC to expedite comments. Case is deferred to 03.08.2015.			

Case No.:55/24/80-ALC2/2014	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
65 HQ File :01/80/050/00600/AM15/	RLA File :32/21/040/00110/AM15/	Lic.No/Date:3210077370 18.12.2014	Defer Date:03.08.2015
Decision: The Committee noted that application of the firm has been sent to DEIT on 05.06.2015 for comments. Case is deferred to 03.08.2015.			

Case No.:37/24/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
66 HQ File :01/80/050/00582/AM15/	RLA File :05/24/040/00426/AM15/	Lic.No/Date:0510392490 19.12.2014	Defer Date:03.08.2015
Decision: The Committee noted that application of the firm has been sent to C&PC for comments on 11.02.2015 followed by reminder on 18.05.2015 and decided to issue a D.O. letter from Chairman to Joint Secretary, C&PC to expedite comments. Case is deferred to 03.08.2015.			

Case No.:38/24/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
67 HQ File :01/80/050/00583/AM15/	RLA File :05/24/040/00440/AM15/	Lic.No/Date:0510392526 19.12.2014	Defer Date:03.08.2015
Decision: The Committee noted that application of the firm has been sent to C&PC for comments on 11.02.2015 followed by reminder on 18.05.2015 and decided to issue a D.O. letter from Chairman to Joint Secretary, C&PC to expedite comments. Case is deferred to 03.08.2015.			

Case No.:39/27/80-ALC2/2014	Party Name: ANACON PROCESS CONTROL PVT. LTD.	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
68 HQ File :01/80/050/00664/AM15/	RLA File :03/94/040/00707/AM15/	Lic.No/Date:0310792198 19.12.2014	Defer Date:03.08.2015
Decision: The Committee decided to call the representative of the firm for personal hearing in the next meeting to be held on 14.09.2015 to clarify import/export items in this case before the Norms Committee for ratification of norms. Case is deferred to 03.08.2015.			

69	Case No.:46/27/80-	Party Name: PERMANENT	Meet No/Date:6/80-	Status:
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ALC2/2014	MAGNETS LIMITED	ALC2/2015 22.06.2015	Deferred
HQ File :01/80/050/00671/AM15/	RLA File :03/95/040/00766/AM15/	Lic.No/Date:0310792307 23.12.2014	Defer Date:03.08.2015
Decision: The Committee noted that DIPP has raised the following deficiency in the application of the firm vide ID No.12/73/2015-TSW/69 dated 22.06.2015 and decided to send it to the firm to furnish reply:- Reply submitted by the firm vide their letter dated 25.05.2015 has been perused and they may be asked to submit the following information: 1. Basis for weight of Blank (1.82 gms.) supported by size of Blank. Blank size of 38 mm x 13.85 mm mentioned in calculations does not appear to be correct keeping in view the drawing of item namely Lamellar Yoke submitted by the firm. 2. Name of the export item in Advance Authorization is "Lamellar Flux Concentrator" whereas, calculation details and drawings have been submitted for "Lamellar Yoke" and the same may be clarified. 3. Basis/justification for claiming wastages of 0.91 gms. (50% of input weight) during punching supported by sheet layout diagram indicating the wastage during blanking/punching. Case is deferred to 03.08.2015.			

Case No.:29/24/80-ALC2/2014	Party Name: HEXAGON METROLOGY INDIA PVT. LTD.	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Approved
70 HQ File :01/80/050/00574/AM15/	RLA File :05/23/040/00406/AM15/	Lic.No/Date:0510392577 24.12.2014	
Decision: The committee decided to ratify the norms based upon the DEIT U.O. Note No. 17(9)/2015-IPHW dated 19.05.2015 (Copy of the comments being sent to firm and RA). RA may take necessary action accordingly.			

Case No.:30/24/80-ALC2/2014	Party Name: HEXAGON METROLOGY INDIA PVT. LTD.	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Approved
71 HQ File :01/80/050/00575/AM15/	RLA File :05/23/040/00405/AM15/	Lic.No/Date:0510392576 24.12.2014	
Decision: The committee decided to ratify the norms based upon the DEIT U.O. Note No. 17(8)/2015-IPHW dated 19.05.2015 (Copy of the comments being sent to firm and RA). RA may take necessary action accordingly.			

Case No.:43/24/80-ALC2/2014	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
72 HQ File :01/80/050/00588/AM15/	RLA File :05/24/040/00447/AM15/	Lic.No/Date:0510392573 24.12.2014	Defer Date:03.08.2015

Decision: The Committee noted that firm's application has been sent to C&PC on 11.02.2015 followed by reminder dated 18.05.2015 for examination and comments and decided to send a D.O. letter from Chairman to JS, C&PC to expedite comments. Case is deferred to 03.08.2015.

73	Case No.:44/3/80-ALC2/2015	Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00044/AM16/	RLA File :56/24/040/00052/AM15/	Lic.No/Date:5610004504 24.12.2014	Defer Date:03.08.2015
Decision: The Committee noted that DIPP has raised deficiency in the firm's application vide their ID No.12/73/2015-TSW/73 dated 22.06.2015 as under and decided to send it to the firm to furnish reply immediately:- 1. Information in respect of Sl. No. 3, 4 & 5 of Standard Deficiency Format, export product wise. 2. Size/Specs. of import item at Sl. No. 6 and justification/basis for quantity of this item. Net length of rubber cable in export products may also be indicated with documentary evidence. Case is deferred to 03.08.2015.				

74	Case No.:70/3/80-ALC2/2015	Party Name: UNIRAY MEDICAL LLP	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00070/AM16/	RLA File :03/95/040/00804/AM15/	Lic.No/Date:0310792341 24.12.2014	Defer Date:03.08.2015
Decision: The Committee noted that firm's application has been sent to C&PC on 08.05.2015 followed by reminder on 18.05.2015 for examination and comments and decided to send a D.O. letter from Chairman to JS, C&PC to expedite comments. Case is deferred to 03.08.2015.				

75	Case No.:2/24/80-ALC2/2014	Party Name: BOYSEN INDIA LIMITED	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00547/AM15/	RLA File :05/23/040/00444/AM15/	Lic.No/Date:0510392592 26.12.2014	Defer Date:03.08.2015
Decision: The Committee noted that firm's application has been sent to MSME on 11.02.2015 for examination and comments and decided to send a copy of the application again to MSME for comments as requested in the meeting. Case is deferred to 23.06.2015.				

76	Case No.:51/24/80-ALC2/2014	Party Name: SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Approved
	HQ File :01/80/050/00596/AM15/	RLA File :05/24/040/00448/AM15/	Lic.No/Date:0510392599 26.12.2014	
Decision: The committee decided to ratify the norms based upon the DIPP ID No. 12/73/2015-TSW/76 dated 22/6/2015 as under:- 1. Quantities of import item at Sl. No. 1 to 45 may be allowed on net to net basis with				

8/7/15
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

- accountability clause.
2. Quantity of import item at Sl. No. 46 may be allowed as 4243.3 Kgs. as 1.878 Kgs./kg. content in export products after 50 % recovery from scrap.
 3. Quantity of import item at Sl. No. 47 may be allowed as 3187.8 Kgs. as 1.868 Kgs./kg. content in export products after 50 % recovery from scrap.
 4. Quantity of import item at Sl. No. 48 may be allowed as 4413.2 Kgs. as 2.128 Kgs./kg. content in export products after 50 % recovery from scrap.
 5. Quantity of import item at Sl. No. 49 may be allowed as 8043.1 Kgs. as 2.024 Kgs./kg. content in export products after 50 % recovery from scrap.
 6. Quantity of import item at Sl. No. 50 may be allowed as 1906.6 Kgs. as 1.932 Kgs./kg. content in export products after 50 % recovery from scrap.
 7. Quantity of import item at Sl. No. 51 may be allowed as 1244.7 Kgs. as 2.10 Kgs./kg. content in export products after 50 % recovery from scrap.
 8. Quantity of import item at Sl. No. 52 may be allowed as 2818 Kgs. as 2.203 Kgs./kg. content in export products after 50 % recovery from scrap.

RA may take necessary action accordingly.

Case No.:39/24/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
77 HQ File :01/80/050/00584/AM15/	RLA File :05/24/040/00456/AM15/	Lic.No/Date:0510392621 30.12.2014	Defer Date:03.08.2015
Decision: The Committee noted that application of the firm has been sent to C&PC for comments on 11.02.2015 followed by reminder on 18.05.2015 and decided to issue a D.O. letter from Chairman to Joint Secretary, C&PC to expedite comments. Case is deferred to 03.08.2015.			

Case No.:67/3/80-ALC2/2015	Party Name: PYRO ELECTRIC INSTRUMENTS GOA PVT.LTD	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
78 HQ File :01/80/050/00067/AM16/	RLA File :17/24/040/00167/AM15/	Lic.No/Date:1710006014 30.12.2014	Defer Date:03.08.2015
Decision: The Committee noted that DIPP has raised deficiency in the firm's application vide their ID No.12/73/2015-TSW/78 dated 22.06.2015 as under and decided to send it to the firm to furnish reply immediately:- 1. Difference in export items at Sl. No 1 to 5. 2. Information in respect of Sl. No. 3 of Standard Deficiency Format-Export product wise. 3. Information in respect of Sl. No. 11 of Standard Deficiency Format for import items at Sl. No. 3 & 4. Case is deferred to 03.08.2015.			

79 Case No.:34/27/80-ALC2/2014	Party Name: PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
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HQ File :01/80/050/00659/AM15/	RLA File :07/24/040/00355/AM15/	Lic.No/Date:0710107320 31.12.2014	Defer Date:03.08.2015
Decision: The Committee noted that firm's application has been sent to MSME on 25.03.2015 followed by reminder on 05.06.2015 for examination and comments and decided to await comments. Case is deferred to 03.08.2015.			

Case No.:12/24/80-ALC2/2014	Party Name: STANADYNE AMALGAMATIONS PVT. LTD.	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
80 HQ File :01/80/050/00557/AM15/	RLA File :04/24/040/00235/AM15/	Lic.No/Date:0410159951 01.01.2015	Defer Date:03.08.2015
Decision: The committee noted that MSME has raised deficiency in the firm's application vide U.O. Note No.30(56)/15-ME dated 22.06.2015 and decided to send it to the firm to furnish reply. Case is deferred to 03.08.2015.			

Case No.:27/24/80-ALC2/2014	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Approved
81 HQ File :01/80/050/00572/AM15/	RLA File :05/23/040/00458/AM15/	Lic.No/Date:0510392651 01.01.2015	
Decision: The committee decided to ratify the norms based upon the DHI U.O. Note No. Nil dated 22.06.2015 (Copy of the comments being sent to firm and RA). RA may take necessary action accordingly.			

Case No.:4/27/80-ALC2/2014	Party Name: ANGIPLAST PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
82 HQ File :01/80/050/00629/AM15/	RLA File :08/24/040/00366/AM15/	Lic.No/Date:0810134190 01.01.2015	Defer Date:03.08.2015
Decision: The Committee noted that C&PC has sent a deficiency letter directly to the firm on 01.06.2015 to furnish reply immediately. Case is deferred to 03.08.2015.			

Case No.:71/27/80-ALC2/2014	Party Name: SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Approved
HQ File :01/80/050/00696/AM15/	RLA File :05/24/040/00466/AM15/	Lic.No/Date:0510392667 01.01.2015	
Decision: The committee decided to ratify the norms based upon the DIPP ID No. 12/73/2015-TSW/83 dated 22/6/2015 as under:- - Quantities of import item at Sl. No. 1 to 51 may be allowed on net to net basis with accountability clause. - Quantity of import item at Sl. No. 52 may be allowed as 611.9 Kgs. as 1.873 Kgs./kg. content in export products after 50 % recovery from scrap.			

3.	Quantity of import item at Sl. No. 53 may be allowed as 3104.3 Kgs. as 2.164 Kgs./kg. content in export products after 50 % recovery from scrap.
4.	Quantity of import item at Sl. No. 54 may be allowed as 3566.1 Kgs. as 2.108 Kgs./kg. content in export products after 50 % recovery from scrap.
5.	Quantity of import item at Sl. No. 55 may be allowed as 3096.4 Kgs. as 1.985 Kgs./kg. content in export products after 50 % recovery from scrap.
6.	Quantity of import item at Sl. No. 56 may be allowed as 1697.2 Kgs. as 2.191 Kgs./kg. content in export products after 50 % recovery from scrap.
7.	Quantity of import item at Sl. No. 57 may be allowed as 35.4 Kgs. as 2.164 Kgs./kg. content in export products after 50 % recovery from scrap.
RA may take necessary action accordingly.	

84	Case No.:4/24/80-ALC2/2014	Party Name: TERUMO PENPOL LIMITED	Meet No/Date:6/80- ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00549/AM15/	RLA File :53/24/040/00014/AM15/	Lic.No/Date:5310018469 06.01.2015	Defer Date:03.08.2015
Decision: The Committee noted that firm's application has been sent to C&PC on 13.02.2015 followed by reminder dated 18.05.2015 for examination and comments and decided to send a D.O. letter from Chairman, NC-I to JS, C&PC to expedite comments. Case is deferred to 03.08.2015.				

85	Case No.:23/27/80-ALC2/2014	Party Name: SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:6/80- ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00648/AM15/	RLA File :07/24/040/00360/AM15/	Lic.No/Date:0710107366 06.01.2015	Defer Date:03.08.2015
Decision: The Committee noted that the DIPP deficiency letter dated 07.04.2015 has been sent to the firm on 01.05.2015 and decided to issue reminder to firm to expedite reply. Case is deferred to 03.08.2015.				

86	Case No.:42/3/80-ALC2/2015	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:6/80- ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00042/AM16/	RLA File :05/23/040/00452/AM15/	Lic.No/Date:0510392693 06.01.2015	Defer Date:03.08.2015
Decision: The Committee noted that DIPP has raised deficiency in the firm's application vide their ID No.12/73/2015-TSW/86 dated 22.06.2015 as under and decided to send it to the firm to furnish reply immediately:- - Information in respect of Sl. No. 3, 4, 5, 11 & 14 of Standard Deficiency Format, export product wise. - Quantity of import item at Sl. No. 5 in Nos. also in addition to its weight. Case is deferred to 03.08.2015.				

87	Case No.:38/3/80-ALC2/2015	Party Name: YORK TRANSPORT EQUIPMENT (INDIA) PRIVATE LIMITED	Meet No/Date:6/80- ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00038/AM16/	RLA File :31/83/040/00216/AM15/	Lic.No/Date:3110065171 07.01.2015	Defer Date:03.08.2015
Decision: The committee noted that MSME has raised deficiency in the firm's application vide U.O. Note No.30(34)/15-ME dated 18.05.2015 and decided to send it to the firm to furnish reply. Case is deferred to 03.08.2015.				

88	Case No.:12/27/80-ALC2/2014	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:6/80- ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00637/AM15/	RLA File :09/24/040/00542/AM15/	Lic.No/Date:0910061508 08.01.2015	Defer Date:03.08.2015
Decision: The committee noted that the firm's reply dated 14.06.2015 has been received and is being sent to DHI for comments. Case is deferred to 03.08.2015.				

89	Case No.:42/27/80-ALC2/2014	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:6/80- ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00667/AM15/	RLA File :03/94/040/00927/AM15/	Lic.No/Date:0310792675 08.01.2015	Defer Date:03.08.2015
Decision: The Committee noted that the DIPP deficiency letter dated 07.04.2015 has been sent to the firm on 01.05.2015 followed by reminder dated 05.06.2015 and decided to send final reminder to firm to expedite reply. Case is deferred to 03.08.2015.				

90	Case No.:66/3/80-ALC2/2015	Party Name: PYRO ELECTRIC INSTRUMENTS GOA PVT.LTD	Meet No/Date:6/80- ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00066/AM16/	RLA File :17/24/040/00178/AM15/	Lic.No/Date:1710006020 08.01.2015	Defer Date:03.08.2015
Decision: The Committee noted that DIPP has raised deficiency in the firm's application vide their ID No.12/73/2015-TSW/90 dated 22.06.2015 as under and decided to send it to the firm to furnish reply immediately:- 1. Difference in export items at Sl. No 1 to 4 and Sl. No. 5 to 8 2. Information in respect of Sl. No. 3 of Standard Deficiency Format-Export product wise. 3. Information in respect of Sl. No. 11 of Standard Deficiency Format for import items at Sl. No. 5 & 6. Case is deferred to 03.08.2015.				

91	Case No.:35/27/80-ALC2/2014	Party Name: KYOCERA CTC PRECISION TOOLS PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00660/AM15/	RLA File :02/24/040/00196/AM15/	Lic.No/Date:0210205434 09.01.2015	Defer Date:03.08.2015
Decision: The Committee noted that the MSME deficiency letter dated 30.03.2015 has been sent to the firm on 01.05.2015 followed by reminder on 05.06.2015 and decided to issue final reminder to the firm to expedite reply. Case is deferred to 03.08.2015.				

92	Case No.:10/24/80-ALC2/2014	Party Name: PRECISION EQUIPMENTS (CHENNAI) PVT.LTD,	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00555/AM15/	RLA File :04/24/040/00258/AM15/	Lic.No/Date:0410160020 13.01.2015	Defer Date:03.08.2015
Decision: The Committee noted that the firm's reply dated 28.05.2015 has been sent to DIPP for comments on 18.06.2015 and decided to await comments. Case is deferred to 03.08.2015.				

93	Case No.:71/3/80-ALC2/2015	Party Name: HEURTEY PETROCHEM INDIA PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00071/AM16/	RLA File :03/94/040/00954/AM15/	Lic.No/Date:0310792873 13.01.2015	Defer Date:03.08.2015
Decision: The Committee noted that DIPP representative present in the meeting has raised deficiency in the firm's application as under and decided to send to the firm to furnish reply:- Sl.No.3, 5, & 11 of Standard Deficiency Format (Export Product wise). Case is deferred to 03.08.2015.				

94	Case No.:3/24/80-ALC2/2014	Party Name: TERUMO PENPOL LIMITED	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00548/AM15/	RLA File :53/24/040/00013/AM15/	Lic.No/Date:5310018470 14.01.2015	Defer Date:03.08.2015
Decision: The Committee noted that firm's application has been sent to C&PC on 13.02.2015 followed by reminder on 18.05.2015 for examination and comments and decided to send a D.O. letter from Chairman, NC-I to JS, C&PC to expedite comments. Case is deferred to 03.08.2015.				

95	Case No.:7/24/80-ALC2/2014	Party Name: DOOSAN POWER SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Approved
	HQ File :01/80/050/00552/AM15/	RLA File :04/24/040/00243/AM15/	Lic.No/Date:0410160036 14.01.2015	
Decision: The committee decided to ratify the norms based upon the DHI U.O. Note No. Nil dated				

22.06.2015 (Copy of the comments being sent to firm and RA).

RA may take necessary action accordingly.

96	Case No.:8/24/80-ALC2/2014	Party Name: DOOSAN POWER SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:6/80- ALC2/2015 22.06.2015	Status: Approved
	HQ File :01/80/050/00553/AM15/	RLA File :04/24/040/00244/AM15/	Lic.No/Date:0410160037 14.01.2015	
Decision: The committee decided to ratify the norms based upon the DHI U.O. Note No. Nil dated 22.06.2015 (Copy of the comments being sent to firm and RA).				
RA may take necessary action accordingly.				

97	Case No.:9/24/80-ALC2/2014	Party Name: DOOSAN POWER SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:6/80- ALC2/2015 22.06.2015	Status: Approved
	HQ File :01/80/050/00554/AM15/	RLA File :04/24/040/00242/AM15/	Lic.No/Date:0410160035 14.01.2015	
Decision: The committee decided to ratify the norms based upon the DHI U.O. Note No. Nil dated 22.06.2015 (Copy of the comments being sent to firm and RA).				
RA may take necessary action accordingly.				

98	Case No.:75/27/80-ALC2/2014	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:6/80- ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00700/AM15/	RLA File :05/24/040/00487/AM15/	Lic.No/Date:0510392875 15.01.2015	Defer Date:03.08.2015
Decision: The Committee noted that firm's application has been sent to C&PC on 11.02.2015 followed by reminder dated 18.05.2015 for examination and comments and decided to send a D.O. letter from Chairman to JS, C&PC to expedite comments. Case is deferred to 03.08.2015.				

99	Case No.:2/3/80-ALC2/2015	Party Name: GOLDEN ROLLS PVT LTD	Meet No/Date:6/80- ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00002/AM16/	RLA File :05/23/040/00225/AM15/	Lic.No/Date:0510392836 15.01.2015	Defer Date:03.08.2015
Decision: The Committee noted that deficiency raised by DIPP (Chemical) vide I.D. No.7/140/15-TSW dated 04.06.2015 in the firm's application and decided to send it to the firm to furnish reply immediately. Case is deferred to 03.08.2015.				

100	Case No.:5/27/80-	Party Name: H L E	Meet No/Date:6/80-	Status:
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	ALC2/2014	ENGINEERS PVT LTD,	ALC2/2015 22.06.2015	Deferred
	HQ File :01/80/050/00630/AM15/	RLA File :52/24/040/00059/AM15/	Lic.No/Date:5210041399 16.01.2015	Defer Date:03.08.2015
Decision: The Committee noted that the DIPP deficiency letter dated 07.04.2015 has been sent to the firm on 01.05.2015 to furnish reply and decided to send reminder to the firm to expedite reply. Case is deferred to 23.06.2015.				

	Case No.:27/27/80- ALC2/2014	Party Name: TRANTER INDIA PRIVATE LIMITED	Meet No/Date:6/80- ALC2/2015 22.06.2015	Status: Deferred
101	HQ File :01/80/050/00652/AM15/	RLA File :31/83/040/00230/AM15/	Lic.No/Date:3110065210 16.01.2015	Defer Date:03.08.2015
Decision: The Committee noted that deficiency raised by DIPP in the firm's application has been received and is being sent to the firm to furnish reply. Case is deferred to 23.06.2015.				

	Case No.:50/27/80- ALC2/2014	Party Name: BOYSEN INDIA LIMITED	Meet No/Date:6/80- ALC2/2015 22.06.2015	Status: Deferred
102	HQ File :01/80/050/00675/AM15/	RLA File :05/23/040/00485/AM15/	Lic.No/Date:0510392924 19.01.2015	Defer Date:03.08.2015
Decision: The committee noted that MSME has raised deficiency in the firm's application vide U.O. Note No.30(55)/15-ME dated 22.06.2015 and decided to send it to the firm to furnish reply. Case is deferred to 03.08.2015.				

	Case No.:51/27/80- ALC2/2014	Party Name: BOYSEN INDIA LIMITED	Meet No/Date:6/80- ALC2/2015 22.06.2015	Status: Deferred
103	HQ File :01/80/050/00676/AM15/	RLA File :05/23/040/00484/AM15/	Lic.No/Date:0510392923 19.01.2015	Defer Date:03.08.2015
Decision : The committee noted that MSME has raised deficiency in the firm's application vide U.O. Note No.30(42)/15-ME dated 03.06.2015 and decided to send it to the firm to furnish reply. Case is deferred to 03.08.2015.				

	Case No.:25/27/80- ALC2/2014	Party Name:S AND W JEWELLERY PRIVATE LIMITED	Meet No/Date:6/80- ALC2/2015 22.06.2015	Status: Deferred
104	HQ File :01/80/050/00650/AM15/	RLA File :07/24/040/00364/AM15/	Lic.No/Date:0710107478 20.01.2015	Defer Date:03.08.2015
Decision: The Committee noted that firm's application has been sent to MSME on 17.04.2015 for examination and comments and decided to issue a reminder to MSME to expedite comments. Case is deferred to 03.08.2015.				

105	Case No.:38/27/80-	Party Name: HEURTEY	Meet No/Date:6/80-	Status:
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ALC2/2014	PETROCHEM INDIA PRIVATE LIMITED	ALC2/2015 22.06.2015	Deferred
HQ File :01/80/050/00663/AM15/	RLA File :03/94/040/00942/AM15/	Lic.No/Date:0310793102 20.01.2015	Defer Date:03.08.2015
Decision: The Committee noted that the DIPP deficiency letter dated 07.04.2015 has been sent to the firm on 01.05.2015 and by E-mail on 11.05.2015 and decided to send a reminder to the firm to expedite reply. Amendment sheet No.2 dated 24.04.2015 received from firm has also been forwarded to DIPP on 25.05.2015. Case is deferred to 03.08.2015.			

Case No.:40/27/80- ALC2/2014	Party Name: GALA PRECISION TECHNOLOGY PRIVATE LIMITED	Meet No/Date:6/80- ALC2/2015 22.06.2015	Status: Deferred
HQ File :01/80/050/00665/AM15/	RLA File :03/94/040/00972/AM15/	Lic.No/Date:0310793108 20.01.2015	Defer Date:03.08.2015
106	Decision: The Committee noted that DIPP has raised deficiency in the firm's application vide their ID No.12/73/2015-TSW/106 dated 22.06.2015 as under and decided to send it to the firm to furnish reply immediately:- "Reply submitted by the firm vide their letter dated 16.05.2015 has been perused and they may be asked to submit the following information: 2. Information in respect of Sl. No. 12 of Standard Deficiency Format, for different types of Suction & Discharge Valve Reed (Export item at Sl. No 1 & 2) & Retainers (Export item at Sl. No. 3) proposed to be exported against this Advance Authorization. 3. Quantities of each type of Suction & Discharge Valve Reed (Export item at Sl. No 1 & 2) & Retainers (Export item at Sl. No. 3). Case is deferred to 03.08.2015.		

107	Case No.:74/27/80-ALC2/2014	Party Name: MITA INDIA PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00699/AM15/	RLA File :05/24/040/00497/AM15/	Lic.No/Date:0510392948 21.01.2015	Defer Date:03.08.2015
	Decision: The Committee noted that firm's application has been sent to MSME on 23.04.2015 followed by reminder on 05.06.2015 for examination and comments and decided to await comments. Case is deferred to 03.08.2015.			

108	Case No.:8/27/80- ALC2/2014	Party Name: IND-SPHINX PRECISION LTD.,	Meet No/Date:6/80- ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00633/AM15/	RLA File :22/24/040/00096/AM15/	Lic.No/Date:2210015179 27.01.2015	Defer Date:03.08.2015
	Decision: The committee noted that MSME has raised deficiency in the firm's application vide U.O. Note No.30(37)/15-ME dated 25.05.2015 and decided to send it to the firm to furnish reply. Case is deferred to 03.08.2015.			

109	Case No.:43/27/80-ALC2/2014	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Approved
	HQ File :01/80/050/00668/AM15/	RLA File :03/95/040/00699/AM15/	Lic.No/Date:0310793290 27.01.2015	
	Decision: The committee decided to ratify the norms based upon the DIPP ID No. 12/73/2015-TSW/109 dated 22/62015 as under:- - Net empty weight of export product 1 may be specified as 61.6 MT. - Import items at Sl. No. 1 to 3 shall be of relevant grade and thickness as contained in the export product. - Quantities of import items at Sl. No. 1 & 2 may be allowed 1.05 Kgs./Kg. content in the export product as claimed by the firm. - Quantity of import item at Sl. No. 3 may be allowed as 1957 Kgs. as 1.03 Kgs./Kg. content in the export product. - Import items at Sl. No. 4 & 5 may be allowed on net to net basis with accountability clause. - Import item at Sl. No. 6 shall be of relevant grade and dia. as contained in the export product and quantity of this item may be allowed inclusive of 2 % wastage as claimed by the firm - Quantities of import items at Sl. No. 7, 8, 9 & 10 (welding Consumables) may be allowed as 270 Kgs. , 440 Kgs., 145 Kgs. & 415 Kgs. respectively. RA may take necessary action accordingly.			

110	Case No.:54/27/80-ALC2/2014	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Approved
	HQ File :01/80/050/00679/AM15/	RLA File :05/23/040/00490/AM15/	Lic.No/Date:0510393030 29.01.2015	
	Decision: The committee decided to ratify the norms based upon the DIPP ID No. 12/73/2015-TSW/110 dated 22/62015 as under:- - Net empty weight of export items at Sl. No. 1, 2, 3 & 4 may be specified as 28.5 MT each. - Net empty weight of export items at Sl. No. 5 & 6 may be specified as 18.5 MT each. - Net empty weight of export items at Sl. No. 7 & 8 may be specified as 17.9 MT each. - Net empty weight of export items at Sl. No. 9 & 10 may be specified as 87.2 MT each. - Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 1, 2, 3, 8, 9, 10 & 16. - Quantities of import items at Sl. No. 1 & 2 may be allowed as 1.0417 Kgs/Kg. content in the export products as claimed by the firm. - Quantity of import item at Sl. No. 3 may be allowed as 44388 Kgs. (32880 Meters) inclusive of 2.04 % wastage as claimed by the firm. - Quantity of import item at Sl. No. 4 may be allowed as 4 Nos. on net to net basis. Duty free weight of this item may be allowed as 9412 Kgs. inclusive of 50.7 % wastage after taking 20 % recovery from scrap. - Quantity of import item at Sl. No. 5 may be allowed as 2 Nos. on net to net basis. Duty free weight of this item may be allowed as 3198 Kgs. inclusive of 37.4 % wastage after taking 20 % recovery from scrap. - Quantity of import item at Sl. No. 6 may be allowed as 2 Nos. on net to net basis. Duty free			

- weight of this item may be allowed as 3049 Kgs. inclusive of 35.3 % wastage after taking 20 % recovery from scrap.
11. Quantity of import item at Sl. No. 7 may be allowed as 2 Nos. on net to net basis. Duty free weight of this item may be allowed as 20716 Kgs. inclusive of 32 % wastage after taking 20 % recovery from scrap.
 12. Quantity of import item at Sl. No. 8 may be allowed as 6726 Kgs. (3060 Meters) inclusive of 2.04 % wastage claimed by the firm.
 13. Quantity of import item at Sl. No. 9 may be allowed as 13528 kgs. (12364 Meters) inclusive of 2.04 % wastage claimed by the firm.
 14. Quantity of import item at Sl. No. 10 may be allowed as 58290 kgs. (38400 Meters) inclusive of 2.04 % wastage claimed by the firm.
 15. Quantities of import items at Sl. No. 11, 12, 13, 14 & 15 (Welding consumables) may be allowed as applied for i.e. 3600 Kgs., 3600 Kgs., 800 Kgs. , 2400 Kgs. & 1400 Kgs. respectively.
 16. Quantity of import item at Sl. No. 16 may be allowed as 660 Kgs. (540 Meters) inclusive of 2 % wastage.
- RA may take necessary action accordingly.

111	Case No.:9/27/80-ALC2/2014	Party Name: KINECO KAMAN COMPOSITES - INDIA PVT LTD	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00634/AM15/	RLA File :17/24/040/00180/AM15/	Lic.No/Date:1710006043 30.01.2015	Defer Date:03.08.2015
Decision: The Committee noted that firm's application has been sent to MSME on 17.04.2015 for examination and comments and decided to remind MSME to expedite comments. Case is deferred to 23.06.2015.				

112	Case No.:57/27/80-ALC2/2014	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Approved
	HQ File :01/80/050/00682/AM15/	RLA File :05/23/040/00475/AM15/	Lic.No/Date:0510393035 30.01.2015	
Decision: The committee decided to ratify the norms based upon the DHI U.O. Note No. Nil dated 22.06.2015 (Copy of the comments being sent to firm and RA). RA may take necessary action accordingly.				

113	Case No.:7/27/80-ALC2/2014	Party Name: BANGALORE VALVES PVT. LTD.,	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00632/AM15/	RLA File :07/24/040/00385/AM15/	Lic.No/Date:0710107542 02.02.2015	Defer Date:03.08.2015
Decision: The Committee noted that the firm has not replied to the deficiency letter sent to them on 12.05.2015 and decided to send a reminder to the firm to furnish reply. Case is deferred to 03.08.2015.				

114	Case No.:7/3/80-ALC2/2015	Party Name: FENIX PROCESS TECHNOLOGIES PVT.LTD.	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00007/AM16/	RLA File :31/83/040/00236/AM15/	Lic.No/Date:3110065242 02.02.2015	Defer Date:03.08.2015
	Decision: The Committee noted that DIPP representative present in the meeting has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply immediately:- "Sl.No.3, 4, 5 & 11 of Standard Deficiency Letter (Export Product wise)." Case is deferred to 03.08.2015.			

115	Case No.:32/3/80-ALC2/2015	Party Name: REYNOLD INDIA PVT.LTD.	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Approved
	HQ File :01/80/050/00032/AM16/	RLA File :05/24/040/00495/AM15/	Lic.No/Date:0510393055 02.02.2015	
	Decision: The committee decided to ratify the norms based upon the DIPP ID No. 12/73/2015-TSW/115 dated 22/6/2015 as under:- "Advance Authorization may be ratified as per General Note- 4 for Engineering Products." RA may take necessary action accordingly.			

116	Case No.:11/27/80-ALC2/2014	Party Name: HINDUSTAN EQUIPMENTS PVT. LTD.,	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Rejected
	HQ File :01/80/050/00636/AM15/	RLA File :56/24/040/00056/AM15/	Lic.No/Date:5610004531 03.02.2015	
	Decision: The Committee noted that the value addition in this case is less than 15%. RA may please verify the same. Accordingly, NC decided to reject the case with direction to the firm to pay applicable custom duty with interest. RA may take necessary action accordingly.			

117	Case No.:14/27/80-ALC2/2014	Party Name: ESSAR PROJECTS (INDIA) LTD.	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00639/AM15/	RLA File :52/24/040/00062/AM15/	Lic.No/Date:5210041417 03.02.2015	Defer Date:03.08.2015
	Decision: The Committee noted that the firm has not replied to the DIPP deficiency letter dated 07.04.2015 sent to the firm on 01.05.2015 and by E-mail on 11.05.2015 and reminder dated 05.06.2015 to furnish reply. Case is deferred to 03.08.2015.			

118	Case No.:55/27/80-ALC2/2014	Party Name: BOYSEN INDIA LIMITED	Meet No/Date:6/80-ALC2/2015	Status: Deferred
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			22.06.2015	
	HQ File :01/80/050/00680/AM15/	RLA File :05/23/040/00497/AM15/	Lic.No/Date:0510393088 04.02.2015	Defer Date:03.08.2015
Decision: The committee noted that MSME has raised deficiency in the firm's application vide U.O. Note No.30(43)/15-ME dated 03.06.2015 and decided to send it to the firm to furnish reply. Case is deferred to 03.08.2015.				

119	Case No.:53/27/80-ALC2/2014	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:6/80- ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00678/AM15/	RLA File :05/23/040/00496/AM15/	Lic.No/Date:0510393098 05.02.2015	Defer Date:03.08.2015
Decision: The Committee noted that the firm has not replied to the DIPP deficiency letter dated 07.04.2015 and decided to issue reminder to the firm to furnish reply. Case is deferred to 03.06.2015.				

120	Case No.:15/3/80-ALC2/2015	Party Name: G.B. ENGINEERING ENTERPRISES PVT. LTD.,	Meet No/Date:6/80- ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00015/AM16/	RLA File :04/24/040/00271/AM15/	Lic.No/Date:0410160110 05.02.2015	Defer Date:03.08.2015
Decision: The committee noted that DHI has raised deficiency in the firm's application vide U.O. Note No.3 (118)/15-TSW (B) dated 03.06.2015 and decided to send it to the firm to furnish reply. Case is deferred to 03.08.2015.				

121	Case No.:39/3/80-ALC2/2015	Party Name: THERMAX LTD.,	Meet No/Date:6/80- ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00039/AM16/	RLA File :31/83/040/00232/AM15/	Lic.No/Date:3110065257 05.02.2015	Defer Date:03.08.2015
Decision: The committee noted that application of this case was earlier sent to DHI. But now DHI vide its UO No.3 (123)/15-TSW (B)/233 dated 19.06.2015 has informed that this case pertains to DIPP. Accordingly, NC decided to send this application to DIPP for comments. Case is deferred to 03.08.2015.				

122	Case No.:41/3/80-ALC2/2015	Party Name: Y-TEC INDIA PVT. LTD.,	Meet No/Date:6/80- ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00041/AM16/	RLA File :05/24/040/00523/AM15/	Lic.No/Date:0510393093 05.02.2015	Defer Date:03.08.2015
Decision: The committee noted that C&PC has sent deficiency letter dated 16.06.2015 directly to the firm to furnish reply. Case is deferred to 03.08.2015.				

123	Case No.: 59/3/80-ALC2/2015	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Approved
	HQ File :01/80/050/00059/AM16/	RLA File :03/95/040/00902/AM15/	Lic.No/Date:0310793629 05.02.2015	
	Decision: The committee decided to ratify the norms based upon the DIPP ID No. 12/73/2015-TSW/123 dated 22/62015 as under:- 1. Net empty weight of export products at Sl. No. 1 & 2 may be specified as 105 MT & 105 MT respectively. 2. Import item at Sl. No. 1 shall be of relevant grade and thickness as contained in the export product. 3. Quantity of import item at Sl. No. 1 may be allowed inclusive of 0.53 % wastage as claimed by the firm. 4. Import item at Sl. No. 2 shall be of relevant grade and dia. as contained in the export product and quantity of this item may be allowed as 251393.2 Meters (106660 Kgs.) inclusive of 1 % wastage as claimed by the firm 5. Quantities of import items at Sl. No. 3, 4 & 5 (welding Consumables) may be allowed as 1632 Kgs. each. RA may take necessary action accordingly.			

124	Case No.: 60/3/80-ALC2/2015	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00060/AM16/	RLA File :03/95/040/00908/AM15/	Lic.No/Date:0310793628 05.02.2015	Defer Date:03.08.2015
	Decision: The Committee noted that DIPP has raised the following deficiency in the application of the firm vide ID No.12/73/2015-TSW/124 dated 22.06.2015 and decided to send it to the firm to furnish reply:- 1. Net weight of indigenous items in the export product. 2. Information in respect of Sl. No. 5 & 11 of Standard Deficiency Format. 3. For net weight of components to be manufactured from import item at Sl. No.1, details of components with net weights thereof may be indicated. 4. Quantities of import items at Sl. No. 2 & 3 in Nos. also in addition to their weights. Case is deferred to 03.08.2015.			

125	Case No.: 18/27/80-ALC2/2014	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00643/AM15/	RLA File :07/24/040/00397/AM15/	Lic.No/Date:0710107595 11.02.2015	Defer Date:03.08.2015
	Decision: The Committee noted that firm's application has been sent To MSME on 23.03.2015 for examination and comments and decided to send a reminder to them to expedite comments. Case is			

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 PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

deferred to 03.8.2015.

126	Case No.:49/3/80-ALC2/2015	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00049/AM16/	RLA File :03/94/040/01007/AM15/	Lic.No/Date:0310793794 11.02.2015	Defer Date:03.08.2015
Decision: The Committee noted that firm's application has been sent To DEIT on 08.05.2015 for examination and comments and decided to remind DEIT to expedite comments. Case is deferred to 23.06.2015.				

127	Case No.:62/3/80-ALC2/2015	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00062/AM16/	RLA File :03/95/040/00743/AM15/	Lic.No/Date:0310793788 11.02.2015	Defer Date:03.08.2015
Decision: The committee noted that DHI has raised deficiency in the firm's application vide U.O. Note No.3 (121)/15-TSW (B)/226 dated 17.06.2015 and decided to send it to the firm to furnish reply. Case is deferred to 03.08.2015.				

128	Case No.:58/27/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00683/AM15/	RLA File :05/24/040/00536/AM15/	Lic.No/Date:0510393179 12.02.2015	Defer Date:03.08.2015
Decision: The Committee noted that application of the firm has been sent to C&PC for comments on 11.02.2015 followed by reminder on 18.05.2015 and decided to issue a D.O. letter from Chairman to Joint Secretary, C&PC to expedite comments. Case is deferred to 03.08.2015.				

129	Case No.:65/27/80-ALC2/2014	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Approved
	HQ File :01/80/050/00690/AM15/	RLA File :05/23/040/00511/AM15/	Lic.No/Date:0510393169 12.02.2015	
Decision: The committee decided to ratify the norms based upon the DHI U.O. Note No. Nil dated 22.06.2015 (Copy of the comments being sent to firm and RA). RA may take necessary action accordingly.				

130	Case No.:4/3/80-ALC2/2015	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Approved
	HQ File	RLA File	Lic.No/Date:0510393170	

:01/80/050/00004/AM16/	:05/23/040/00512/AM15/	12.02.2015	
Decision: The committee decided to ratify the norms based upon the DHI U.O. Note No. Nil dated 22.06.2015 (Copy of the comments being sent to firm and RA).			
RA may take necessary action accordingly.			

131	Case No.:72/27/80-ALC2/2014	Party Name: VOITH HYDRO PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00697/AM15/	RLA File :05/24/040/00547/AM15/	Lic.No/Date:0510393194 13.02.2015	Defer Date:03.08.2015
	Decision: The Committee noted that the firm has not replied to the deficiency letter sent to them on 12.05.2015 and decided to issue a reminder to the firm to expedite reply. Case is deferred to 03.08.2015.			

132	Case No.:53/3/80-ALC2/2015	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Approved
	HQ File :01/80/050/00053/AM16/	RLA File :03/94/040/01034/AM15/	Lic.No/Date:0310793873 13.02.2015	
	Decision: The committee decided to ratify the norms based upon the DIPP ID No. 12/73/2015-TSW/132 dated 22/62015 as under:- - Net Empty weights of export products at Sl. No. 1 & 2 may be specified as 91.275 MT & 59.49 MT respectively. - Quantity of import item at Sl. No. 1 may be allowed as 9 Nos. on net to net basis. Duty free weight of this item may be allowed 46051 Kgs. inclusive of 27 % wastage after taking 20 % recovery from scrap. - Quantity of import item at Sl. No. 2 may be allowed as 4 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 2101 Kgs. inclusive of 3 % wastage. - Quantity of import item at Sl. No. 3 may be allowed as 8 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 2561 Kgs. inclusive of 3 % wastage. - Quantity of import item at Sl. No. 4 may be allowed as 6 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 38095 Kgs. inclusive of 3 % wastage. - Word "Relevant" may be prefixed with the description of import items at Sl. No. 5 to 8. - Quantity of import item at Sl. No. 5 may be allowed as 26360 Kgs. (18465 Meters) inclusive of 2 % wastage. - Quantity of import item at Sl. No. 6 may be allowed as 1.05 Kgs./Kg. content in export items as claimed by the firm. - Quantity of import item at Sl. No. 7 may be allowed as 23678 Kgs. inclusive of 7.85 % wastage after taking 1/3rd recovery from scrap. - Quantity of import item at Sl. No. 8 may be allowed as 6754 Kgs. inclusive of 53.2 % wastage after taking 1/3rd recovery from scrap. - Quantities of import items at Sl. No. 9, 10 & 11 (welding Consumables) may be allowed as 907 Kgs. each. - Quantities of import items at Sl. No. 12, 13 & 14 (welding Consumables) may be allowed as applied for i.e. 2827 Kgs., 2827 Kgs. & 1337 Kgs. respectively. RA may take necessary action accordingly.			

133	Case No.:66/27/80-ALC2/2014	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00691/AM15/	RLA File :05/23/040/00518/AM15/	Lic.No/Date:0510393197 16.02.2015	Defer Date:03.08.2015
	Decision: The committee noted that the unit has submitted representations in various Advance Authorizations where the unit has been requested and reminded earlier to furnish essentiality certificate issued by the Directorate General of Hydrocarbons. The committee also noted that in these representations, the unit has sought to grant waiver for submission of DGHC certificates in respect of certain AAs. The committee noted that on the issue of essentiality certificate, DES I Section vide note dated 04.03.2013 had taken up this matter with the Policy VI Section of the DGFT for seeking their comments and clarification. It was also noted that Policy VI Section had further taken up this matter with the TRU Section of the Department of Revenue vide their note dated 28.02.2014. The TRU Section vide their OM No. 354/148/2013-TRU dated 28.02.2014 offered comments/clarifications on this issue. The committee decided that since Policy VI Section had earlier taken up this matter with the TRU Section, the matter was again referred to Policy VI Section for taking up the matter with the TRU Section, Department of Revenue again bringing to their notice the request made by the unit for granting waiver for submission of DGHC certificates. Case is deferred to 03.08.2015.			

134	Case No.:68/3/80-ALC2/2015	Party Name: UNIRAY MEDICAL LLP	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00068/AM16/	RLA File :03/95/040/00973/AM15/	Lic.No/Date:0310793894 16.02.2015	Defer Date:03.08.2015
	Decision: The Committee noted that firm's application has been sent to C&PC on 08.05.2015 for examination and comments and decided to remind them to expedite comments. Case is deferred to 03.08 .2015.			

135	Case No.:47/3/80-ALC2/2015	Party Name: AYYAPPA CNC PVT.LTD,	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00047/AM16/	RLA File :07/24/040/00413/AM15/	Lic.No/Date:0710107644 18.02.2015	Defer Date:03.08.2015
	Decision: The Committee noted that firm's application has been sent to MSME on 08.05.2015 for examination and comments and decided to remind them to expedite comments. Case is deferred to 03.08.2015.			

136	Case No.:58/3/80-ALC2/2015	Party Name: PERMANENT MAGNETS LIMITED	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
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	HQ File :01/80/050/00058/AM16/	RLA File :03/95/040/00955/AM15/	Lic.No/Date:0310793938 18.02.2015	Defer Date:03.08.2015
	Decision: The Committee noted that the firm has not replied to the deficiency letter raised by DIPP sent to them on 05.06.2015 and decided to send a reminder to the firm to furnish reply. Case is deferred to 03.08.2015.			
	Case No.:19/27/80-ALC2/2014	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
137	HQ File :01/80/050/00644/AM15/	RLA File :07/24/040/00400/AM15/	Lic.No/Date:0710107651 19.02.2015	Defer Date:03.08.2015
	Decision: The Committee noted that DEIT has raised deficiency in the firm's application and sent it directly to the firm on 20.05.2015 to furnish reply and decided to issue reminder to the firm to expedite reply. Case is deferred to 03.08.2015.			
	Case No.:20/27/80-ALC2/2014	Party Name: GAD AEROSPACE PVT LTD	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
138	HQ File :01/80/050/00645/AM15/	RLA File :07/24/040/00382/AM15/	Lic.No/Date:0710107661 19.02.2015	Defer Date:03.08.2015
	Decision: The Committee noted that firm's application has been sent to MSME on 23.03.2015 followed by reminder on 05.06.2015 for examination and comments. MSME representative present in the meeting has informed that the firm has been asked to submit calculations directly to MSME. Case is deferred to 03.08.2015.			
	Case No.:32/27/80-ALC2/2014	Party Name: PMC WINSTAR HYDRAULICS PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
139	HQ File :01/80/050/00657/AM15/	RLA File :07/24/040/00417/AM15/	Lic.No/Date:0710107668 19.02.2015	Defer Date:03.08.2015
	Decision: The Committee noted that firm's application has been sent to MSME on 23.04.2015 followed by reminder on 05.06.2015 for examination and comments. Case is deferred to 03.08.2015.			
	Case No.:52/3/80-ALC2/2015	Party Name: ANACON PROCESS CONTROL PVT. LTD.	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
140	HQ File :01/80/050/00052/AM16/	RLA File :03/94/040/00960/AM15/	Lic.No/Date:0310793978 19.02.2015	Defer Date:03.08.2015
	Decision: The Committee noted that firm's application was earlier sent to DIPP on 08.05.2015 for comments. NC now decided to send the application to DEIT for comments as this case pertains to DEIT. Case is deferred to 03.08.2015.			
141	Case No.:62/27/80-	Party Name: DEE	Meet No/Date:6/80-	Status:

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PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

	ALC2/2014	DEVELOPMENT ENGINEERS LTD.	ALC2/2015 22.06.2015	Deferred
	HQ File :01/80/050/00687/AM15/	RLA File :05/23/040/00522/AM15/	Lic.No/Date:0510393309 20.02.2015	Defer Date:03.08.2015
Decision: The Committee noted that DHI deficiency letter has been sent to the firm on 05.06.2015 to furnish reply. Case is deferred to 03.08.2015.				

142	Case No.:16/27/80-ALC2/2014	Party Name: FREEDOM OPHTHALMIC PRIVATE LIMITED,	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00641/AM15/	RLA File :04/24/040/00293/AM15/	Lic.No/Date:0410160192 24.02.2015	Defer Date:03.08.2015
Decision: The Committee noted that firm's application has been sent to C&PC on 23.03.2015 followed by reminder on 05.06.2015 for examination and comments and decided to remind C&PC to expedite comments. Case is deferred to 03.08.2015.				

143	Case No.:28/27/80-ALC2/2014	Party Name: MONTAN HYDRAULIK (INDIA) PVT LTD	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00653/AM15/	RLA File :04/24/040/00283/AM15/	Lic.No/Date:0410160191 24.02.2015	Defer Date:03.08.2015
Decision: The Committee noted that firm's application has been sent to MSME on 23.04.2015 followed by reminder on 05.06.2015 for examination and comments. Case is deferred to 03.08.2015.				

144	Case No.:70/27/80-ALC2/2014	Party Name: CLYDE BERGEMANN INDIA PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Approved
	HQ File :01/80/050/00695/AM15/	RLA File :05/23/040/00506/AM15/	Lic.No/Date:0510393342 24.02.2015	
Decision: The committee decided to ratify the norms based upon the DHI U.O. Note No.3/113/2014/TSW (B)/209 dated 05.06.2015 (Copy of the comments being sent to firm and RA). RA may take necessary action accordingly.				

145	Case No.:57/3/80-ALC2/2015	Party Name: PERMANENT MAGNETS LIMITED	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00057/AM16/	RLA File :03/95/040/00977/AM15/	Lic.No/Date:0310794107 24.02.2015	Defer Date:03.08.2015
Decision: The Committee noted that the firm has not replied to the deficiency letter raised by DIPP sent to them on 05.06.2015 and decided to send a reminder to the firm to furnish reply. Case is deferred to 03.08.2015.				

146	Case No.:17/27/80-	Party Name:	Meet No/Date:6/80-	Status:
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ALC2/2014	DYNAMATIC TECHNOLOGIES LIMITED,	ALC2/2015 22.06.2015	Deferred
HQ File :01/80/050/00642/AM15/	RLA File :07/24/040/00422/AM15/	Lic.No/Date:0710107705 25.02.2015	Defer Date:03.08.2015
Decision: The Committee noted that firm's application has been sent to MSME on 23.03.2015 followed by reminder on 05.06.2015 for examination and comments. Case is deferred to 03.08.2015.			

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Case No.:51/3/80-ALC2/2015	Party Name: ICEM ENGINEERING COMPANY PRIVATE LIMITED,	Meet No/Date:6/80- ALC2/2015 22.06.2015	Status: Approved
HQ File :01/80/050/00051/AM16/	RLA File :03/94/040/01078/AM15/	Lic.No/Date:0310794139 25.02.2015	
Decision: The committee decided to ratify the norms based upon the DIPP ID No. 12/73/2015-TSW/147 dated 22/62015 as under:-			
1. Word ‘Relevant’ may be prefixed with the description of import items at Sl. No. 1 , 2 & 3. 2. Quantity of import item at Sl. No. 1 may be allowed as under: For export item at Sl. No.1 namely, Dish Ends, as 1.10 Kgs./Kg. content in the export item. (i) For export item at Sl. No.1 namely, Cones, as 1.18 Kgs./Kg. content in the export item. (ii) For export item at Sl. No. 2 namely, Rolled Shell, as 1.05 Kgs./Kg. content in the export item. (iii) For export items at Sl. No. 3 & 4 namely, Clad Dish Ends & Clad Cones, as 1.18 Kgs./Kg. content in the export item. (iv) For export item at Sl. No. 5 namely, Fabricated Steel Clad Plates, as 1.05 Kgs./Kg. content in the export item. (v) For export item at Sl. No. 6 namely, Clad Rolled Shell, as 1.05 Kgs./Kg. content in the export item. 3. Quantity of import item at Sl. No. 2 may be allowed as under: (i) As 1.18 Kgs./Kg. content in the export item at Sl. No. 3 (ii) As 1.05 Kgs./Kg. content in the export items at Sl. No. 5 & 6. 4. Quantity of import item at Sl. No. 3 may be allowed as under: (i) As 1.18 Kgs./Kg. content in the export item at Sl. No. 4			
RA may take necessary action accordingly.			

Case No.:63/3/80-ALC2/2015	Party Name: ORIENTAL CONTAINERS LIMITED	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Approved
HQ File :01/80/050/00063/AM16/	RLA File :03/95/040/01005/AM15/	Lic.No/Date:0310794222 26.02.2015	
Decision: The committee decided to ratify the norms based upon the DIPP ID No. 12/73/2015-			

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TSW/147 dated 22/6/2015 as under:-

1. Word "Relevant" may be prefixed with the description of import item at Sl. No. 1 and its quantity may be allowed as 1.10 Kgs/Kg. content in the export product after taking clue from SION C-754.
2. Import items at Sl. No. 2, 3 & 4 may be allowed as per SION C-754.

RA may take necessary action accordingly.

149	Case No.:68/27/80-ALC2/2014	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00693/AM15/	RLA File :05/23/040/00543/AM15/	Lic.No/Date:0510393425 02.03.2015	Defer Date:03.08.2015
Decision: The Committee noted that firm's application has been sent to DHI on 25.03.2015 followed by reminder on 05.06.2015 for examination and comments. Case is deferred to 03.08.2015.				

150	Case No.:69/27/80-ALC2/2014	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Approved
	HQ File :01/80/050/00694/AM15/	RLA File :05/23/040/00542/AM15/	Lic.No/Date:0510393424 02.03.2015	
Decision: The committee decided to ratify the norms based upon the DIPP ID No. 12/73/2015-TSW/147 dated 22/6/2015 as under:-				
1. Net empty weight of export items at Sl. No. 1 & 2 may be specified as 31.75 MT each. 2. Net empty weight of export items at Sl. No. 3 & 4 may be specified as 15 MT each. 3. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1 and its quantity may be allowed as 1.0417 Kgs/Kg. content in the export products as claimed by the firm. 4. Quantities of import items at Sl. No. 2, 3 & 4 (Welding consumables) may be allowed as applied for i.e. 1400 Kgs. each.				
RA may take necessary action accordingly.				

151	Case No.:8/3/80-ALC2/2015	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Approved
	HQ File :01/80/050/00008/AM16/	RLA File :05/23/040/00533/AM15/	Lic.No/Date:0510393438 03.03.2015	
Decision: The committee decided to ratify the norms based upon the DHI U.O. Note No. 3(131)/15-TSW (B)/208 dated 08.06.2015 (Copy of the comments being sent to firm and RA).				
RA may take necessary action accordingly.				

152	Case No.:54/3/80-ALC2/2015	Party Name: ENESTEE ENGINEERING LTD.	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
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HQ File :01/80/050/00054/AM16/	RLA File :50/24/040/00020/AM15/	Lic.No/Date:5010002186 05.03.2015	Defer Date:03.08.2015
Decision: The committee noted that DHI has raised deficiency in the firm's application vide U.O. Note No.3 (133)/15-TSW (B)/202 dated 29.05.2015 and decided to send it to the firm to furnish reply. Case is deferred to 03.08.2015.			

Case No.:31/3/80-ALC2/2015	Party Name: MINDA STONERIDGE INSTRUMENTS LTD.	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
153 HQ File :01/80/050/00031/AM16/	RLA File :31/83/040/00248/AM15/	Lic.No/Date:3110065309 09.03.2015	Defer Date:03.08.2015
Decision: The Committee noted that firm's application has been sent to MSME on 08.05.2015 for examination and comments and decided to remind MSME to expedite comments. Case is deferred to 03.08.2015.			

Case No.:5/3/80-ALC2/2015	Party Name: EBM-PAPST INDIA PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Approved
154 HQ File :01/80/050/00005/AM16/	RLA File :04/24/040/00289/AM15/	Lic.No/Date:0410160269 11.03.2015	
Decision: The committee decided to ratify the norms based upon the DIPP ID No. 12/73/2015-TSW/154 dated 22/6/2015 as under:- 1. Quantities of import items at Sl. No. 1 to 19 may be allowed on net to net basis with accountability clause. RA may take necessary action accordingly.			

Case No.:6/3/80-ALC2/2015	Party Name: EBM-PAPST INDIA PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Approved
155 HQ File :01/80/050/00006/AM16/	RLA File :04/24/040/00288/AM15/	Lic.No/Date:0410160268 11.03.2015	
Decision: The committee decided to ratify the norms based upon the DIPP ID No. 12/73/2015-TSW/154 dated 22/6/2015 as under:- 1. "UOM" of import item at Sl. No. 19 may be corrected as "Number" 2. Quantities of import items at Sl. No. 1 to 20 may be allowed on net to net basis with accountability clause. RA may take necessary action accordingly.			

Case No.:14/3/80-ALC2/2015	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
156 HQ File	RLA File	Lic.No/Date:0510393507	Defer

:01/80/050/00014/AM16/	:05/23/040/00557/AM15/	11.03.2015	Date:03.08.2015
Decision: The Committee noted that DHI representative has informed that this case is to be ratified as per sub-committee report. However, DGHC certificate has not been furnished by the firm and EPCG clarification has also been sought from the firm on 08.05.2015. Case is deferred to 03.08.2015.			

157	Case No.:55/3/80-ALC2/2015	Party Name: GOA THERMOSTATIC INSTRUMENTS PVT. LTD.,	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00055/AM16/	RLA File :17/24/040/00204/AM15/	Lic.No/Date:1710006064 11.03.2015	Defer Date:03.08.2015
	Decision: The Committee noted that DIPP has raised the following deficiency in the application of the firm vide ID No.12/73/2015-TSW/157 dated 22.06.2015 and decided to send it to the firm to furnish reply:- 1. Difference in export items at Sl. No 1 to 3. 2. Information in respect of Sl. No. 11 of Standard Deficiency Format for import items at Sl. No. 1 & 2. Case is deferred to 03.08.2015.			

158	Case No.:2/27/80-ALC2/2014	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00627/AM15/	RLA File :61/24/040/00087/AM15/	Lic.No/Date:6110001280 12.03.2015	Defer Date:03.08.2015
	Decision: The Committee noted that firm's application has been sent to DHI on 25.03.2015 followed by reminder on 05.06.2015 for examination and comments and decided to await comments. Case is deferred to 03.08.2015.			

159	Case No.:50/3/80-ALC2/2015	Party Name: BIRLA FURUKAWA FIBRE OPTICS PRIVATE LIMITED,	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00050/AM16/	RLA File :17/24/040/00203/AM15/	Lic.No/Date:1710006066 12.03.2015	Defer Date:03.08.2015
	Decision: The Committee noted that firm's application has been sent to DOT on 08.05.2015 for examination and comments and decided to await comments. Case is deferred to 03.08.2015.			

160	Case No.:36/3/80-ALC2/2015	Party Name: YORK TRANSPORT EQUIPMENT (INDIA) PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00036/AM16/	RLA File :31/83/040/00256/AM15/	Lic.No/Date:3110065330 13.03.2015	Defer Date:03.08.2015

Decision: The committee noted that MSME has raised deficiency in the firm's application vide U.O. Note No.30(57)/15-ME dated 22.06.2015 and decided to send it to the firm to furnish reply. Case is deferred to 03.08.2015.

161	Case No.:11/3/80-ALC2/2015	Party Name: HONDA CARS INDIA LIMITED	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Approved
	HQ File :01/80/050/00011/AM16/	RLA File :05/23/040/00563/AM15/	Lic.No/Date:0510393587 16.03.2015	
Decision: The committee decided to ratify the norms based upon the MSME ID Note No. 30(30)/15-ME dated 14.05.2015 (Copy of the comments being sent to firm and RA). RA may take necessary action accordingly.				

162	Case No.:12/3/80-ALC2/2015	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Approved
	HQ File :01/80/050/00012/AM16/	RLA File :05/23/040/00561/AM15/	Lic.No/Date:0510393586 16.03.2015	
Decision: The committee decided to ratify the norms based upon the DHI U.O. Note No. 3(130)/15-TSW (B)/212 dated 08.06.2015 (Copy of the comments being sent to firm and RA). RA may take necessary action accordingly.				

163	Case No.:69/3/80-ALC2/2015	Party Name: SONDEX HEAT EXCHANGERS INDIA PVT.LTD	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00069/AM16/	RLA File :34/24/040/00331/AM15/	Lic.No/Date:3410041051 16.03.2015	Defer Date:03.08.2015
Decision: The Committee noted that DIPP has raised the following deficiency in the application of the firm vide ID No.12/73/2015-TSW/163 dated 22.06.2015 and decided to send it to the firm to furnish reply:- 1. Information in respect of Item at Sl. No. 3, 11 & 12 of Standard Deficiency Format-export product wise. 2. Quantity of export item(s) in Nos. Case is deferred to 03.08.2015.				

164	Case No.:13/3/80-ALC2/2015	Party Name: INDIA AUTOMOTIVES	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00013/AM16/	RLA File :05/23/040/00571/AM15/	Lic.No/Date:0510393605 17.03.2015	Defer Date:03.08.2015
Decision: The committee noted that MSME has raised deficiency in the firm's application vide U.O. Note No.30 (35)/15-ME dated 18.05.2015 and decided to send it to the firm to furnish reply. Case is deferred to 03.08.2015.				

165	Case No.:29/3/80-ALC2/2015	Party Name: NEW TECH INDUSTRIES	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00029/AM16/	RLA File :04/24/040/00317/AM15/	Lic.No/Date:0410160288 17.03.2015	Defer Date:03.08.2015
	Decision: The Committee noted that firm's application has been sent to MSME on 08.05.2015 for examination and comments and decided to remind MSME to expedite comments. Case is deferred to 03.08.2015.			

166	Case No.:35/3/80-ALC2/2015	Party Name: TERUMO PENPOL LIMITED	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00035/AM16/	RLA File :53/24/040/00018/AM15/	Lic.No/Date:5310018479 17.03.2015	Defer Date:03.08.2015
	Decision: The Committee noted that firm's application has been sent to C&PC on 08.05.2015 followed by reminder dated 18.05.2015 for examination and comments and decided to send a D.O. letter from Chairman to JS, C&PC to expedite comments. Case is deferred to 03.08.2015.			

167	Case No.:45/3/80-ALC2/2015	Party Name: BANGALORE BIOTECH LABS PVT LTD.,	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Approved
	HQ File :01/80/050/00045/AM16/	RLA File :07/24/040/00459/AM15/	Lic.No/Date:0710107888 19.03.2015	
	Decision: The committee decided to ratify the norms based upon the DIPP ID No. 12/73/2015-TSW/167 dated 22/6/2015 as under:- - Quantities of import item at Sl. No. 1 to 90 & 104 to 122 may be allowed on net to net basis with accountability clause. - Quantities of import items at Sl. No. 91 to 103 may be allowed as 1.02 meter/mtr. content in the export products. RA may take necessary action accordingly.			

168	Case No.:26/3/80-ALC2/2015	Party Name: ELIN APPLIANCES PVT. LTD.	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Approved
	HQ File :01/80/050/00026/AM16/	RLA File :05/23/040/00530/AM15/	Lic.No/Date:0510393673 20.03.2015	
	Decision: The committee decided to ratify the norms based upon the DIPP ID No. 12/73/2015-TSW/168 dated 22/6/2015 as under:- - Words "size 430x 470x 410" may be suffixed with the description of export item. - Net Weight of export item may be specified as 122 MT - Quantities of import items at Sl. No. 1 to 5 & 8 may be allowed as 9760 Nos. each on net to net basis with accountability clause. - Quantity of import item at Sl. No. 6 may be allowed as 2601 Kgs. as 1.05 Kgs./Kg.			

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	content in the export product.
5.	Quantity of import item at Sl. No. 7 may be allowed as 41856 Kgs. as 1.05 Kgs./Kg. content in the export product.
	RA may take necessary action accordingly.

	Case No.:30/3/80-ALC2/2015	Party Name: NEW TECH INDUSTRIES	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
169	HQ File :01/80/050/00030/AM16/	RLA File :04/24/040/00326/AM15/	Lic.No/Date:0410160325 20.03.2015	Defer Date:03.08.2015
	Decision: The Committee noted that firm's application has been sent to MSME on 08.05.2015 for examination and comments and decided to remind MSME to expedite comments. Case is deferred to 03.08.2015.			

	Case No.:17/3/80-ALC2/2015	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
170	HQ File :01/80/050/00017/AM16/	RLA File :05/23/040/00579/AM15/	Lic.No/Date:0510393722 24.03.2015	Defer Date:03.08.2015
	Decision: The Committee noted that DHI representative has informed that this case is to be ratified as per sub-committee report. However, DGHC certificate has not been furnished by the firm and EPCG clarification has also been sought from the firm on 08.05.2015. Case is deferred to 03.08.2015.			

	Case No.:18/3/80-ALC2/2015	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
171	HQ File :01/80/050/00018/AM16/	RLA File :05/23/040/00577/AM15/	Lic.No/Date:0510393706 24.03.2015	Defer Date:03.08.2015
	Decision: The Committee noted that deficiency raised by DIPP in the firm's application has been sent to the firm on 08.06.2015 to furnish reply and decided to issue reminder to the firm to expedite reply. Case is deferred to 03.08.2015.			

	Case No.:20/3/80-ALC2/2015	Party Name: AUTOMAT IRRIGATION PVT. LTD.	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
172	HQ File :01/80/050/00020/AM16/	RLA File :05/23/040/00580/AM15/	Lic.No/Date:0510393719 24.03.2015	Defer Date:03.08.2015
	Decision: The Committee noted that firm's application has been sent to C&PC on 08.05.2015 followed by reminder dated 18.05.2015 for examination and comments and decided to send a D.O. letter from Chairman to JS, C&PC to expedite comments. Case is deferred to 03.08.2015.			

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173	Case No.:25/3/80-ALC2/2015	Party Name: HINDUSTAN EQUIPMENTS PVT. LTD.,	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Rejected
	HQ File :01/80/050/00025/AM16/	RLA File :56/24/040/00063/AM15/	Lic.No/Date:5610004563 24.03.2015	
Decision: The Committee noted that the value addition in this case is less than 15%. RA may please verify the same. Accordingly, NC decided to reject the case with direction to the firm to pay applicable custom duty with interest. RA may take necessary action accordingly.				

174	Case No.:56/3/80-ALC2/2015	Party Name: BIRLA FURUKAWA FIBRE OPTICS PRIVATE LIMITED,	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00056/AM16/	RLA File :17/24/040/00214/AM15/	Lic.No/Date:1710006077 24.03.2015	Defer Date:03.08.2015
Decision The Committee noted that firm's application has been sent to DOT on 08.05.2015 for examination and comments and decided to remind DOT to expedite comments. Case is deferred to 03.08.2015.				

175	Case No.:10/3/80-ALC2/2015	Party Name: CHEMICO SYNTHETICS LTD.,	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00010/AM16/	RLA File :05/23/040/00574/AM15/	Lic.No/Date:0510393725 25.03.2015	Defer Date:03.08.2015
Decision: The Committee noted that firm's application has been sent to MSME on 08.05.2015 for examination and comments and decided to remind MSME to expedite comments. Case is deferred to 03.08.2015.				

176	Case No.:19/3/80-ALC2/2015	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00019/AM16/	RLA File :05/23/040/00572/AM15/	Lic.No/Date:0510393737 25.03.2015	Defer Date:03.08.2015
Decision : The Committee noted that DIPP has raised the following deficiency in the application of the firm vide ID No.12/73/2015-TSW/176 dated 22.06.2015 and decided to send it to the firm to furnish reply:- 1. Information in respect of Sl. No. 3, 4, 5, 11 & 14 of Standard Deficiency Format. 2. Quantities of import items at Sl. No. 2 to 8 in Nos. also in addition to their weights. 3. Constituents of "Sets" in import items at Sl. No. 16 to 20. Case is deferred to 03.08.2015.				

177	Case No.:22/3/80-ALC2/2015	Party Name: CEE DEE VACUUM EQUIPMENT PVT LTD	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
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HQ File :01/80/050/00022/AM16/	RLA File :31/82/040/00293/AM15/	Lic.No/Date:3110065352 25.03.2015	Defer Date:03.08.2015
Decision: The Committee noted that firm's application has been sent to DEIT on 08.05.2015 for examination and comments and decided to remind DEIT to expedite comments. Case is deferred to 03.06.2015.			

Case No.:46/3/80-ALC2/2015	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:6/80- ALC2/2015 22.06.2015	Status: Deferred
178 HQ File :01/80/050/00046/AM16/	RLA File :07/24/040/00462/AM15/	Lic.No/Date:0710107930 25.03.2015	Defer Date:03.08.2015
Decision: The Committee noted that firm's application has been sent to MSME on 08.05.2015 for examination and comments and decided to remind MSME to expedite comments. Case is deferred to 03.08.2015.			

Case No.:64/3/80-ALC2/2015	Party Name: MARZOLI TEXTILE MACHINERY MANUFACTURERS PVT.LTD.	Meet No/Date:6/80- ALC2/2015 22.06.2015	Status: Deferred
179 HQ File :01/80/050/00064/AM16/	RLA File :07/24/040/00445/AM15/	Lic.No/Date:0710107916 25.03.2015	Defer Date:03.08.2015
Decision: The Committee noted that firm's application has been sent to MSME on 08.05.2015 for examination and comments and decided to remind MSME to expedite comments. Case is deferred to 03.08.2015.			

Case No.:16/3/80-ALC2/2015	Party Name: BORG WARNER EMISSIONS SYSTEMS INDIA PVT. LTD	Meet No/Date:6/80- ALC2/2015 22.06.2015	Status: Deferred
180 HQ File :01/80/050/00016/AM16/	RLA File :05/23/040/00581/AM15/	Lic.No/Date:0510393746 26.03.2015	Defer Date:03.08.2015
Decision: The Committee decided to call the representative of the firm for personal hearing in the next meeting to clarify import/export items in this case before the Norms Committee for ratification of norms. Case is deferred to 03.08.2015.			

Case No.:65/3/80-ALC2/2015	Party Name: PROMAC ENGINEERING INDUSTRIES LIMITED,	Meet No/Date:6/80- ALC2/2015 22.06.2015	Status: Deferred
181 HQ File :01/80/050/00065/AM16/	RLA File :07/24/040/00473/AM15/	Lic.No/Date:0710107942 26.03.2015	Defer Date:03.08.2015
Decision: The committee noted that DHI has raised deficiency in the firm's application vide U.O. Note No.3(120)/2015-TSW(B)/210 dated 05.06.2015 and decided to send it to the firm to furnish reply. Case is deferred to 03.08.2015.			

182	Case No.:27/3/80-ALC2/2015	Party Name: GLOBE HI-FABS LLP	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Approved
	HQ File :01/80/050/00027/AM16/	RLA File :05/23/040/00593/AM15/	Lic.No/Date:0510393766 27.03.2015	
	Decision: The committee decided to ratify the norms based upon the MSME ID Note No. 30(31)/15-ME dated 14.05.2015 (Copy of the comments being sent to firm and RA). RA may take necessary action accordingly.			

183	Case No.:33/3/80-ALC2/2015	Party Name: KOSO INDIA PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Approved
	HQ File :01/80/050/00033/AM16/	RLA File :31/82/040/00292/AM15/	Lic.No/Date:3110065370 31.03.2015	
	Decision: The committee decided to ratify the norms based upon the DIPP ID No. 12/73/2015-TSW/183 dated 22/6/2015 as under:- - Quantities of import items at Sl. No.1 & 2 may be allowed on net to net basis with accountability clause - Word " Relevant" may be pre-fixed with the descriptions of import items at Sl. No. 3 &4. - Quantity of import item at Sl. No. 3 may be allowed as 1.626 Kgs./Kg. content in the export items at Sl. No. 1 to 27 as claimed by the firm after taking clue from SION C-360. - Quantity of import item at Sl. No. 4 may be allowed as 1.70 Kgs./Kg. content in the export items at Sl. No. 28 to 65 after taking clue from SION C-360. RA may take necessary action accordingly.			

184	Case No.:21/3/80-ALC2/2015	Party Name: INTERPUMP HYDRAULICS INDIA PVT. LTD.,	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00021/AM16/	RLA File :04/24/040/00331/AM15/	Lic.No/Date:0410160379 01.04.2015	Defer Date:03.08.2015
	Decision: The Committee noted that firm's application has been sent to MSME on 08.05.2015 for examination and comments and decided to remind MSME to expedite comments. Case is deferred to 03.08.2015.			

185	Case No.:28/3/80-ALC2/2015	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00028/AM16/	RLA File :05/23/040/00605/AM15/	Lic.No/Date:0510393821 01.04.2015	Defer Date:03.08.2015
	Decision: The Committee noted that deficiency raised by DHI in the firm's application has been sent to the firm on 05.06.2015 to furnish reply and decided to issue reminder to the firm to expedite reply. Case is deferred to 03.08.2015.			

186	Case No.:24/3/80-ALC2/2015	Party Name: EBM-PAPST INDIA PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Approved
	HQ File :01/80/050/00024/AM16/	RLA File :04/24/040/00324/AM15/	Lic.No/Date:0410160384 07.04.2015	
Decision : The committee decided to ratify the norms based upon the DIPP ID No. 12/73/2015-TSW/186 dated 22/62015 as under:- 1. Quantities of import items at Sl. No. 1 to 35 may be allowed on net to net basis with accountability clause. RA may take necessary action accordingly.				

187	Case No.:34/3/80-ALC2/2015	Party Name: TERUMO PENPOL LIMITED	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00034/AM16/	RLA File :53/24/040/00021/AM15/	Lic.No/Date:5310018490 10.04.2015	Defer Date:03.08.2015
Decision: The Committee noted that firm's application has been sent to C&PC on 08.05.2015 followed by reminder on 18.05.2015 for examination and comments and decided to await comments. Case is deferred to 03.08.2015.				

188	Case No.:1/6/80-ALC2/2015	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2015 22.06.2015	Status: Deferred
	HQ File :01/80/050/00106/AM16/	RLA File :09/24/040/00129/AM16/	Lic.No/Date:0910062161 10.06.2015	Defer Date:03.08.2015:
Decision: The Committee noted that reminder to RA and firm has been issued for sending hard copy of the application of the firm. Case is deferred to 03.08.2015.				

S.No.170

Case No. A - 04	M/s. Larsen & Toubro Ltd.,	HQF.No.01/80/171/00443/AM15/DES.I	Lic. No. & date
Meeting No.06/16		RLA, No.03/95/039/00001/AM15	0310787646
Date: 22.06.2015		Request for ratification of norms	dt.05.08.2014

Decision: The Committee noted that the firm vide it's letter dated 13.04.2015 has requested to grant time up to August, 2015 for furnishing reply. Therefore, NC decided to remind the firm to furnish reply by August, 2015 to furnish reply.

Case is deferred to 03.08.2015.

S.No.171

Case No. A - 05	M/s. ASSEAL India Pvt. Ltd., Pune	HQF.No.01/80/162/00322/AM15/DES.I	Lic. No. & date
Meeting No.06/16		RLA, No. 31/82/039/00002/AM15	3110065119
Date: 22.06.2015		Request for fixation of norms for annual requirement.	dt.02.12.2014

Decision: The Committee noted that the firm was requested vide letter dated 17.06.2015 to send complete application for consideration of their request.
Case is deferred to 03.08.2015

S.No.172

Case No. A/R-70	M/s. Gastek	HQF.No.01/80/050/00509/AM07/DES.I	Lic. No. & date
Meeting No.06/16	Engineering (P)	RLA, No.05/24/040/00346/AM07	0510188500
Date: 22.06.2015	Ltd., New Delhi	Request for revision of norms	dt.08.08.2006

Decision: The Committee noted that letter dated 27.01.2015 was issued to the firm requesting them to provide specific documentary evidence, which is reproduced as under:-

“The Committee noted that the firm has submitted a reply dated 15.10.2014 which was received on 29.12.2014. The Committee further noted that the firm has enclosed a copy documentary evidence issued by Ferro Gilan Complex Co. dated 17.03.2007. It was noticed that this very document was earlier submitted by the firm in support of the Advance Authorization No.0510196934 dated 28.12.2006, on the basis of which the norms were ratified in the Norms Committee Meeting held on 13.05.2014. It was also noticed that this very document does not indicate that the firm has supplied two nitrogen plants. As such the same cannot be made applicable to the Advance Authorization under consideration. The committee decided to request the firm to submit documentary evidence in support of their claim for this Advance Authorization.”

The Committee further noted that in response to the DGFT letter dated 27.01.2015, the firm has submitted reply vide letter dated 09.02.2015. It was observed from this reply that the firm has enclosed copies of the shipping bills stating that 2 plants were sent to Ferrogilan against AA Nos. 0510188500 and 0510196934.

It was also noticed that the firm had earlier submitted a photocopy of document/certificate dated 17.03.2007 issued by M/s Ferro Gilan Complex Co, verifying that the PSA N₂ Gas Generator, the capacity of 250Nm³/hr. with 99.9995% Dx model has been working satisfactorily. This document/certificate was submitted to the DGFT in context with amendment in the description of export product under Advance Authorization No.0510196934 dated 28.12.2006. Accordingly, necessary amendment was done by the Norms Committee I in its meeting dated 13.05.2014.

The Committee further noticed that in context with AA No.0510188500 dated 08.08.2006, the firm has again submitted the same Document/Certificate dated 17.03.2007 which was earlier submitted in context with AA No.0510196934 dated 28.12.2006. As such, the committee decided to request the firm to submit the Document/Certificate issued by M/s Ferro Gilan Complex Co which is applicable to AA No.0510196934 dated 28.12.2006. Accordingly letter dated 05.06.2015 was issued to the firm, for which no reply has been received. The Committee decided to issue reminder to the firm in this regard.

Case is deferred to 03.08.2015.

S.No.173

Case No. A/R-149	M/s. Pranita	HQF.No.01/80/050/00083/AM14/DES.I	Lic. No. & date
Meeting No.06/16	Engineering	RLA, No.07/24/040/00503/AM13	0710094700
Date: 22.06.2015	Solutions Pvt. Ltd.,	Ratifications of norms	dt.08.04.2013

Decision: The Committee noted that representative from the MSME, present in the meeting (Shri Kanwalinder S. Sodhi), has informed that it has been decided by them to forward the cases pertaining to

M/s Pranita Engg. Ltd. to the Bangalore office of the MSME requesting them to look into the cases of this unit for the purpose of fixation of wastage norms. The committee requested MSME representative (Shri Sodhi) to kindly follow up these cases with their Bangalore office for expeditious comments in these cases so that the norms can be finalized at the earliest.

Case is deferred to 03.08.2015.

S.No.174

Case No. A/R-152	M/s. Pranita	HQF.No.01/80/050/00765/AM10/DES.I	Lic. No. & date
Meeting No.06/16	Engineering	RLA, No.07/24/040/00393/AM10	0710070031
Date: 22.06.2015	Solutions Pvt. Ltd.,	Ratifications of norms	dt.15.02.2010

Decision: The Committee noted that representative from the MSME, present in the meeting (Shri Kanwalinder S. Sodhi), has informed that it has been decided by them to forward the cases pertaining to M/s Pranita Engg. Ltd. to the Bangalore office of the MSME requesting them to look into the cases of this unit for the purpose of fixation of wastage norms. The committee requested MSME representative (Shri Sodhi) to kindly follow up these cases with their Bangalore office for expeditious comments in these cases so that the norms can be finalized at the earliest. Case is deferred to 03.08.2015.

S.No.175

Case No. A/R-41	M/s. Autotech	HQF.No.01/80/050/00068/AM12/DES.I	Lic. No. & date
Meeting No.06/16	Industries (India)	RLA, No.04/24/040/00001/AM12	0410123667
Date: 22.06.2015	Pvt. Ltd., Chennai	Request for fixation of norms	dt.29.04.2011

Decision: The Committee noted that the firm has not replied to the deficiency raised by MSME in the firm's request vide E-mail dated 12.05.2015 sent to them on 14.05.2015 and decided to send a reminder to firm to furnish reply.

Case is deferred to 03.08.2015.

S.No.176

Case No. A/R-47	M/s. Pranita	HQF.No.01/80/162/00100/AM15/DES.I	Lic. No. & date
Meeting No.06/16	Engineering	RLA, No.07/24/040/00399/AM12	0710085276
Date: 22.06.2015	Solutions Pvt. Ltd.,	Request for fixation of norms	dt.05.01.2012

Decision: The Committee noted that representative from the MSME, present in the meeting (Shri Kanwalinder S. Sodhi), has informed that it has been decided by them to forward the cases pertaining to M/s Pranita Engg. Ltd. to the Bangalore office of the MSME requesting them to look into the cases of this unit for the purpose of fixation of wastage norms. The committee requested MSME representative (Shri Sodhi) to kindly follow up these cases with their Bangalore office for expeditious comments in these cases so that the norms can be finalized at the earliest.

Case is deferred to 03.08.2015.

Moh/115
 PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

S.No.177

Case No. A/R-48	M/s. Pranita	HQF.No.01/80/162/00101/AM15/DES.I	Lic. No. & date
Meeting No.06/16	Engineering	RLA, No.07/24/040/00187/AM09	0710059077
Date: 22.06.2015	Solutions Pvt. Ltd.,	Request for fixation of norms	dt.13.08.2008

Decision: The Committee noted that representative from the MSME, present in the meeting (Shri Kanwalinder S. Sodhi), has informed that it has been decided by them to forward the cases pertaining to M/s Pranita Engg. Ltd. to the Bangalore office of the MSME requesting them to look into the cases of this unit for the purpose of fixation of wastage norms. The committee requested MSME representative (Shri Sodhi) to kindly follow up these cases with their Bangalore office for expeditious comments in these cases so that the norms can be finalized at the earliest.

Case is deferred to 03.08.2015.

S.No.178

Case No. A/R-125	M/s. Boysen	HQF.No.01/80/050/00278/AM12/DES.I	Lic. No. & date
Meeting No.06/16	India Ltd., Noida	RLA, No.05/23/040/00186/AM12	05100299447
Date: 22.06.2015		Request for amendment / revision of norms.	dt.11.08.2011

Decision: The Committee noted that firm's request dated 09.06.2015 has been sent to MSME for comments on 14.05.2015 and decided to await comments.

Case is deferred to 03.08.2015.

S.No.179

Case No. A/R-128	M/s. Bharat	HQF.No.01/80/050/00500/AM13/DES.I	Lic. No. & date
Meeting No.06/16	Heavy Electricals	RLA, No.61/24/040/00050/AM13	6110000908
Date: 22.06.2015	Ltd., Haridwar	Request for revision of norms.	dt.09.01.2013

Decision: The committee decided to modify the norms based upon the DHI ID No.3/15/2013-TSW (B)/203 dated Nil (Copy of the comments being sent to firm and RA).

RA may take necessary action accordingly.

S.No.180

Case No. A/R-130	M/s. ISGEC	HQF.No.01/80/050/00576/AM14/DES.I	Lic. No. & date
Meeting No.06/16	Heavy	RLA, No.05/23/040/00476/AM14	0510379678
Date: 22.06.2015	Engineering Ltd., Yamunanagar	Request for increased quantity of import item No. 1 of norms.	dt.18.02.2014

Decision: The Committee noted that the firm has not replied to the DIPP deficiency letter sent to them on 27.01.2015 and e-mail dated 03.02.2015 followed by reminder on 01.05.2015 and by E-mail on 11.05.2015 and decided to issue final reminder to the firm to expedite reply .

Case is deferred to 03.08.2015.

S.No.181

Case No. A/R-131	M/s. Boom	HQF.No.01/85/050/00097/AM12/DES.I	Lic. No. & date
Meeting No.06/16	Systems Pvt. Ltd.,	RLA, No.05/23/040/00156/AM12	0510297632
Date: 22.06.2015	Faridabad	Request for fixation of norms.	dt.26.07.2011

Decision: The Committee noted that DHI deficiency letter dated 19.05.2015 was again sent to the firm on 05.06.2015 to furnish reply.

Case is deferred to 03.08.2015.

S.No.182

Case No. A/R-147	M/s. Borg Warner Emissions	HQF.No.01/80/050/00111/AM15/DE S.I	Lic. No. & date
Meeting No.06/16	Systems Indai	RLA, No.05/23/040/00541/AM124	0510383080
Date: 22.06.2015	Pvt. Ltd., New Delhi	Request for fixation of norms.	dt.28.03.2014

Decision: The Committee decided to call the representative of the firm for personal hearing in the next meeting to clarify import/export items in this case before the Norms Committee for ratification of norms.

Case is deferred to 03.08.2015.

S.No.183

Case No. A/R-150	M/s. Poly Medicure Ltd.,	HQF.No.01/81/050/00071/AM15/DE S.I	Lic. No. & date
Meeting No.06/16		RLA, No.05/24/040/00447/AM14	0510380665
Date: 22.06.2015		Request for revision of norms.	dt.03.03.2014

Decision: The Committee noted that firm's request dated 30.09.2014 has been sent to C&PC for comments on 05.02.2015 and decided to remind C&PC to expedite comments.

Case is deferred to 03.08.2015.

S.No.184

Case No. A/R-155	M/s. Poly	HQF.No.01/80/050/00229/AM15/DES.I	Lic. No. & date
Meeting No.06/16	Medicure Ltd.,	RLA, No.05/24/040/00109/AM15	0510388265
Date: 22.06.2015		Request for revision of norms.	dt.05.06.2014

Decision: The Committee noted that firm's request dated 30.09.2014 has been sent to C&PC for comments on 05.02.2015 and decided to remind C&PC to expedite comments.

Case is deferred to 03.08.2015.

08/7/15

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

S.No.185

Case No. A/R-156	M/s. LMT	HQF.No.01/80/162/00262/AM15/DES.I	Lic. No. & date
Meeting No.06/16	(India) Pvt.	RLA, No.31/83/039/00001/M15	3110063414
Date: 22.06.2015	Ltd.,	Request for ratification of norms.	dt.09.04.2014

Decision: The Committee noted that firm's reply dated 21.05.2015 has been sent to DHI on 05.06.2015 for comments.

Case is deferred to 03.08.2015.

S.No.186

Case No. A/R-157	M/s. Y-Tec	HQF.No.01/80/050/00239/AM15/DES.I	Lic. No. & date
Meeting No.06/16	India Ltd.,	RLA, No.05/25/040/00069/AM15	0510388240
Date: 22.06.2015	Gurgaon	Request for revision/amendment of norms.	dt.04.06.2014

Decision: The Committee noted that firm's request dated 19.12.2014 has been sent to MSME for comments on 11.02.2015 and decided to remind MSME to expedite comments.

Case is deferred to 03.8.2015.

S.No.187

Case No. A/R-158	M/s. Y-Tec India Ltd., Gurgaon	HQF.No.01/80/050/00129/AM15/DE S.I	Lic. No. & date
Meeting No.06/16		RLA, No.05/24/040/00481/AM15	0510382360
Date: 22.06.2015		Request for revision/amendment of norms.	dt.21.03.2014

Decision: The Committee noted that firm's request dated 19.12.2014 has been sent to MSME for comments on 11.02.2015 and decided to remind MSME to expedite comments.

Case is deferred to 03.0.2015.

S.No.188

Case No. A/R-162	Reference received from	HQF.No.01/80/050/00734/AM11/DES.I	Lic. No. & date
Meeting No.06/16	RA, Kanpur of	RLA, No.06/24/040/00042/AM11	0610019975
Date: 22.06.2015	M/s. Anand Exports, Agra	Request for redemption in respect of subject authorization.	dt.06.12.2010

Decision: The Committee decided to amend description of export product based upon DHI UO No.3 (68)/15-TSW (B)/231 dated 18.06.2015 (Copy of the comments being sent to firm and RA). This amendment is for the purpose of regularization of the licence.

RA may take necessary action accordingly.

8/7/15
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

S.No.189

Case No. A/R-165	M/s. ISGEC Heavy Engineering Ltd., Yamunanagar	HQF.No.01/80/050/00262/AM14/DE S.I	Lic. No. & date
Meeting No.06/16		RLA, No.05/23/040/00234/AM14	0510364501
Date: 22.06.2015		Request for correction of export product of norms.	dt.04.09.2013

Decision: The Committee noted that the firm has not replied to the DIPP deficiency letter sent to the firm on 01.05.2015 and by E-mail on 11.05.2015 and decided to send reminder to the firm to furnish reply at the earliest.

Case is deferred to 03.08.2015.

S.No.190

Case No. A/R-34	M/s. Doowon Electronics India Pvt. Ltd., Kanchipuram District(TN)	HQF.No.01/80/050/00264/AM15/DES.I	Lic. No. & date
Meeting No.06/16		RLA, No.04/24/040/00093/AM15	0410159015
Date: 22.06.2015		Request for revision of norms	dt.18.07.2014

Decision: The Committee decided to amend the norms based upon DHI UO No.3 (126)/14-TSW (B)/198 dated 18.06.2015 (Copy of the comments being sent to firm and RA). This amendment is for purpose of regularization of the licence.

RA may take necessary action accordingly.

S.No.191

Case No. A/R-36	M/s.Larsen & Toubro Ltd.,	HQF.No.01/80/050/00617/AM08/DES.I	Lic. No. & date
Meeting No.06/16		RLA, No.03/95/039/00003/AM08	0310437081
Date: 22.06.2015		Request for revision /amendment of norms	dt.23.07.2007

Decision: The Committee decided to revise/amend the norms based upon DHI UO No.3 (112)/2015-TSW (B)/213 dated 27.05.2015 (Copy of the comments being sent to firm and RA). This amendment is for purpose of regularization of the licence.

RA may take necessary action accordingly.

S.No.192

Case No. A/R-38	M/s. Technoweb Textile Engineering Pvt. Ltd., Mumbai	HQF.No.01/80/050/00077/AM14/DES.I	Lic. No. & date
Meeting No.06/16		RLA, No.03/95/040/01060/AM13	0310730202
Date: 22.06.2015		Request for revision of norms	dt.03.04.2013

Decision: The Committee noted that firm's request dated 05.03.2015 has been sent to C&PC for comments on 06.05.2015 and decided to await comments.

Case is deferred to 03.08.2015.

S.No.193

Case No. A/R-55	M/s. Licra	HQF.No.01/80/050/00412/AM14/DES.I	Lic. No. & date
Meeting No.06/16	Green	RLA, No.07/24/040/00215/AM14	0710099590
Date: 22.06.2015	Technologies, Bangalore	Request for revision of norms	dt.13.11.2013

Decision: The Committee noted that firm's request dated 11.03.2015 has been sent to DHI for comments on 10.06.2015 and decided to await comments.

Case is deferred to 03.08.2015.

S.No.194

Case No. A/R-56	M/s. Poly	HQF.No.01/80/050/00269/AM15/DES.I	Lic. No. & date
Meeting No.06/16	Medicure Ltd.,	RLA, No.05/24/040/00167/AM15	0510389733
Date: 22.06.2015	New Delhi	Request for fixation of norms	dt.16.07.2014

Decision: The Committee decided to ratify the norms based upon C&PC OM No.46011/106/2009-PC-II dated 15.12.2014 (Copy of the comments being sent to firm and RA).

RA may take necessary action accordingly.

S.No.195

Case No. A/R-57	M/s. Godrej &	HQF.No.01/80/050/00089/AM15/DES.I	Lic. No. & date
Meeting No.06/16	Boyce Mfg. Co.	RLA, No.03/94/040/01044/AM14	0310762309
Date: 22.06.2015	Ltd., Mumbai	Request for change of Net Weight of export item at Sl. No.1,2,3,4,5,6,9 and 10 of norms	dt.18.12.2013

Decision: The Committee noted that firm's request dated 28.04.2015 has been sent to DIPP for comments on 11.06.2015 and decided to await comments.

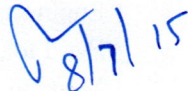
Case is deferred to 03.08.2015

S.No.196

Case No. C-08	M/s. Toyota	HQF.No.01/80/171/00441/AM14/DES.I	
Meeting No.06/16	Kirloskar Auto	RLA, No.A/2012/08/EOU-TN	
Date: 22.06.2015	Parts, Ramanagara	Request for fixation of wastage norms for 100% EOU.	

Decision: The Committee noted that MSME representative present in the meeting has requested the firm to provide Excel Sheet for Import items to consider their request and decided to reminder to firm to provide the same.

Case is deferred to 03.08.2015


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

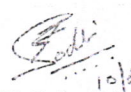
30(44)/15-ME

Subject: AA no 0410156079 dated 11.03.14 for M/s Standyne Amalgamations Pvt Ltd

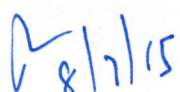
The following information is required:-

- Detailed technical note on manufacturing process including the relevant flow sheet
- Detailed technical drawing with dimension of each export product, catalogue, if any may also be furnished.
- Weight of export product.
- Weight of cam blanks.
- Size and specification including grade, composition, range, thickness etc of the items proposed for import.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing.
- Qty of items of import given under Sno 16 of ANF 4A and DES import item list do not match. Vendor to clarify the same.

This issue with the approval of Director (ME) for taking a view by NC.


(K.S. Sodhi)
AD (ME)

Shri Hardhan Das, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) UO note no 30(44)/15-ME dated 11.06.15


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Shri Sharma
11/6/15

WC 58

Sl. No. 21
24/9-5-15
22-6-15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Thermal Systems (Hyderabad) for ratification of norms of AA no -0910059541 dt 12-03-15

DES-I, DGFT may kindly refer to the above mentioned licenses of M/S Thermal Systems (Hyderabad) on the subject mentioned above. Based on the information submitted, this Office recommends the following

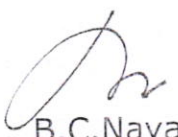
Export

Super heater for 460 TPD sulphuric Acid Plant with gas outlet temp $440 \pm 5^{\circ}\text{C}$, weight 32.36 MT

Imported inputs

1. AS Tubes- Seamless OD 10 to 168.2 mm- 5 MT as as per sl no 21 of SION C- 1742
2. CS plates- Thickness 5 to 120 mm-16 MT (with 2% wastage).

The above issues with the approval of IA(KKT).


B.C. Nayak
Development Officer
08-06-15

DGFT, FTDO, DES-I

Deptt. of HI, UO No3(122)/15/TSW(B) dated

(214)

Shri Sharma
Hqas
12/6/15

M 8/7/15

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

(59)

D/2

Sl. No. 32
A 12-1154
12-1154

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Commercial Engineers & body builders ltd for for ratification of norms of AA no 1110028052 dtd 23-06-15

DES-I, DGFT may kindly refer to the Application of /S Commercial Engineers & body builders ltd. The firm may be asked to submit following information.

Sl no 3, 5 & 11 of SDL. The calculation of raw material must be supported by the dimensional engineering drawing with relevant dimensions highlighted.



B.C. Nayak
Development Officer
10-06-15

DGFT, FTDO, DES-I

Deptt. of HI, UO No3(134)/2015/TSW(B)

Dated

(207)

8/7/15

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Shri Sharma
Hagan
12/6/15



MUNJIAL AUTO
INDUSTRIES LIMITED
Waghodia Plant

60

Serial: 33
A 22/6/2015

To,
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTOR GENERAL OF FOREIGN TRADE
DES I SECTION, ROOM NO 404, 4TH FLOOR
UDYOG BHAWAN
NEW DELHI - 110011

Date: 15.05.2015

KIND ATTN: SHRI HARADHAN DAS [FTDO]

**Sub. : RACTIFICATION OF NORMS IN RESPECT OF ADVANCES AUTHORISATION NO 3410040442
DTD: 12.08.2014 ISSUED UNDER PARA 4.7 OF HBP VOL I**

YOUR F.NO.: 01/80/050/00251/AM13/DES-I/91

RLA File No: 34/21/040/00212/AM15

Dear Sir,

We have received a letter from your office Dtd: 01.05.2015 vide your file no 01/80/050/00251/AM13/DES-I/91, in this matter I would like to bring your kind attention that it seems that RLA Baroda has by mistake sent you the request for rectification of Norms.

However ours licence issued on NET - TO - NET basis as per HBP Para 4.12 vii which can also be confirmed with the condition sheet of advance licence attached for your reference.

So the requirement of Norms fixation letter by the NORMS committee does not arise in our case and request you to kindly close the file at the earliest.

Kindly do the needful at your earliest.

Thanking you,
Yours faithfully,
FOR MUNJIAL AUTO INDUSTRIES LTD

KAUSHIK MAJUMDER
DEPUTY MANAGER FINANCE.

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

CC: The Joint Director General of Foreign Trade, Baroda.

CIN No. L34100GJ1985PLC007958

Corporate office :- 301, 3rd Floor, Galleria Tower, DLF Ph - IV Gurgaon - 122 002, Tel: 91 - 124 - 4057891 - 92, Fax: 91 - 0124 - 4369506
Waghodia Plant/Regd.Office :- 187 GIDC, Industrial Estate, Waghodia - 391 760, Distt. Vadodara (Gujarat), Tel: 91 - 2668 - 262421 - 26, Fax: 91 - 2668 - 262427
Bawal Plant :- Plot no 37, Sector 5, Ph - II, G.C. Bawal-123 501, Distt. Rewari (HR), Tel: 91 - 1284 - 264435 - 36, Fax: 91 - 01284 - 264434
Haridwar Plant :- Plot no - 11, Industrial Park II, Vill. Salempur Mehdood, Distt. Haridwar - 249 402 (Uttarakhand), Tel: 91 - 01334-235530, 32, Fax: 91 - 01334 - 235533
For more information please mail mail@munjalauto.com or visit us www.munjalauto.com

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15 MAY 2015

REMINDER-IV

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN:
NEW DELHI-110011: Website: <http://dgft.gov.in>

F.No.01/80/050/00251/AM13/DES-I/

Dated : 11/5/2015

To

The Joint Director General of Foreign Trade,
1st Floor, Sardar Patel Bhavan,
Jilla Panchaya Building, Near Polo Club,
Vadodara-390 001.
Email:vadodara-dgft@nic.inS

Subject: Ratification of Norms in respect of Advance License No.3410040442 dated 12.08.2014 issued under para 4.7 of HBP Vol.I.to M/s. Munjal Auto Industries Ltd. – regarding.

.Meeting No.27/15

Dated: 31.03.2015

Sir,

Please refer to this office letter dated 7.10.2014 and subsequent reminders dated 18.12.2014 and 27.1.2015 on the above cited subject. The case was considered by Norms Committee-I in its above mentioned meeting. The Committee noted that hard copies of firm's application has not been received in this office for consideration of Norms Committee and decided to remind RA/Firm for forward hard copies of application.

2. You are requested to forward 05 complete sets of firm;s application to this office for consideration of Norms Committee for ratification of norms of subject advance authoriz Yours faithfully,

Yours faithfully,

Mel/15

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Haradhan Das
30/4/15

Foreign Trade Development Officer
Tel.:23061562 Ext.265
E-mail: nc1.dgft@nic.in

Copy to:-

M/s. Munjal Auto Industries Limited, 187, GIDC Industrial Estate, Waghodia, Baroda-391760.



[The following text is extremely faint and illegible due to poor scan quality. It appears to be a series of lines of text, possibly a letter or a report, covering the majority of the page.]

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CONDITION SHEET

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Attached to Advance Authorisation No: 3410040442 Dated: 12.05.2014 to MUNJAL AUTO INDUSTRIES LIMITED

- The Authorisation holder shall export to or import from any country other than that specified on the Authorisation or paragraph 2.2 of H.B.P. VI.
- The Authorisation holder shall export/supply the products of quantities and values specified below within a period prescribed under para 4.22 of the Handbook of Procedures (Vol-I), 2009-14.

Details of item to be exported/supplied under the Authorisation

Sl. No.	ITC/HS Code	Export Item Name	Qty	UCM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	87141090	61/0- Complete Silencers (Mufflers) and exhaust Pipes with coating [PIE01;12500]	5004.000	Number	17419439.00	291753.24 US Dollars
Total					17,419,439.00	291,753.24

- Foreign Exchange remittance against this authorisation shall be governed by the instructions issued by the Reserve Bank of India from time to time.
- The Export obligation shall be fulfilled by the authorisation holder as per the terms and conditions specified in the Foreign Trade Policy 2009-14 and the Handbook of Procedures Vol-I, 2009-14 and other guidelines issued by the Director General of Foreign Trade from time to time.
- The Authorisation holder shall deliver or cause to deliver to this office within 2 months from the date of expiry of the export obligation period stated above, documents as prescribed under Para 4.25 of Handbook Vol-I, 2009-14 as amended from time to time as evidence of fulfilment of export obligation imposed on this authorisation. Failure to fulfilment the export obligation in the manner as prescribed in the Handbook of Procedures VI, 2009-14 shall attract penal proceedings under the provisions of Foreign Trade (Development & Regulation) Act 1992 and as per provisions of Para 4.28 of the Handbook of Procedures VI, 2009-14 as amended from time to time.
- The exempt goods imported against this authorisation shall only be utilised in accordance with the provisions of paragraph 4.1.5 of the Foreign Trade Policy 2009-14 and other provisions and the relevant Customs Notification as amended from time to time.
- The authorisation holder shall abide by the instructions contained in paragraph 4.7A.3 or 4.30 as the case may be, of the H.B.P. VI, 2009-14 for maintenance of a true and proper account of consumption and utilisation of inputs and furnish returns to the concerned Regional Authority as per the provisions of FTP and the procedure laid thereunder.
- Wherever the input item list contains Acetic Anhydride, Ephedrine, and Pseudo-ephedrine, the authorisation holder shall be required to obtain an NOC from the Narcotic Commissioner of India, Central Bureau of Narcotic, Gwalior before effecting such imports.
- Import of Scraps/Metal Scraps shall be subject to the conditions of the relevant licensing notes under relevant Chapters of ITC(HS) Classification Book, Import of Chemical falling under Montreal Protocol and Schedule II of the Chemical Weapons Convention of the UN shall be subject to the conditions specified thereunder and as appearing in the ITC(HS) classifications.
- The authorisation holder to comply with the provisions of para 4.5 and para 4.16 of Handbook of Procedures VI, 2009-14, as amended from time to time, with regard to transfer of any material from one unit of the authorisation holder to any other unit of the authorisation holder included in the IEC or to the supporting manufacturer/jobber.
- Import and Export of Items Prohibited/Restricted/Reserved for State Trading Enterprises shall be governed by the provisions contained in paragraph 4.1.13 of Foreign Trade Policy 2009-14.
- All conditions of the Foreign Trade Policy and Procedures and ITC(HS) Classification Book as amended shall be applicable unless specifically dispensed with against this authorisation. That for any item/product restricted under Schedule 2 of ITC(HS), the exporter would be required to take a separate export licence.
- The Advance Authorisation holder shall execute BGL/UT with Customs Authority, as per the procedure prescribed by them before effecting imports. However, for domestic procurement of input, BGL/UT shall be executed with the concerned regional Authority in the manners specified in paragraph 2.20 of the H.B.P. Vol-I, 2009-14.

14. Factory Address(es) of the Authorisation holder and/or the Supporting Manufacturer where the goods imported shall be processed:

Name and Address of the Supporting Manufacturer /factory / premises / Project site(s)

Sl. No.	Name	Address	Type of Unit	Reg. No.	Date	Address of the Jurisdictional Central Excise Authority
1	SUPP MANF : MUNJAL AUTO INDUSTRIES LIMITED	187 GIDC INDUSTRIAL ESTATE, WAGHODIA, BARODA GUJARAT	Ind. Lic.	6457SIAIMO2005	20.05.2005	CENTRAL EXCISE [SUPERINTENDENT OF CENTRAL EXCISE] VADODARA

15. Name and Address (es) of the Co-Authorisation holder in terms of Para 4.16 of Handbook of Procedures VI, 2009-14:

Name and Address of the Co-Licensee : Not Available

Additional Condition Sheet

CONDITION : THIS AUTHORISATION IS ISSUED AS PER GENERAL NOTE NO.4 FOR ENGINEERING PRODUCTS. IMPORT ITEM/ITEMS ALLOWED IS/ARE COMPONENTS WHICH IS/ARE ALLOWED ON NET TO NET BASIS WITH ACCOUNTABILITY CLAUSE. THE TYPE, TECHNICAL SPECIFICATIONS (INCLUDING PART NUMBER IS ANY) ETC. OF THE COMPONENTS SOUGHT FOR IMPORT SHOULD CONFORM TO THOSE UTILISED IN THE MANUFACTURING OF THE RESULTANT PRODUCT WHICH SHOULD BE REFLECTED IN THE EXPORT DOCUMENTS (SHIPPING BILLS) ALSO. (IMPORTED MATERIAL SHALL ACCOUNTED FOR IN THE EXPORT ITEM & HAVE MATCHING OF PART NO. SPECIFICATION ETC.)

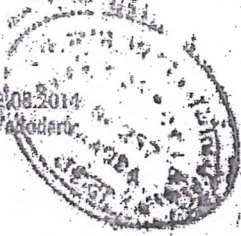
16. Authorisation holder willing to take the finished components imported and Advance Authorisation scheme, directly from the port to the site of the recipient of deemed export supply (Project Authority) shall follow the procedure laid down by DOR in this regard. For availing the facility, name of such components and the address of the site where the said components are to be supplied, should indicated in the Advance Authorisation issued by Regional

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Authority concerned,

17. Drawback shall be available for any duty paid material whether imported or indigenous unless such item(s) is/are endorsed on the authorisation by the authority concerned in accordance with para 4.1.14 of the FTP.

Date: 12/08/2014
Place: Vadodra



Foreign Trade Development Officer

अनिल स. कणसे
विदेश व्यापार विकास अधिकारी
वडोदा

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

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22/6/15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Metionnics Industries for
ratification of norms of AA no 2210015121 DTD 11-11-14

DES-I, DGFT may kindly refer to the above mentioned AA of
M/S Metionnics Industries. The firm has replied vide their letter
of dated 04-05-15. It has not replied to this Office of letter of
dated 26-03-15. This Office, therefore, does not support the
request.

The above issues with the approval of IA(KKT).



B.C. Nayak
Development Officer
18-06-15

FTDO DGFT, DES-I)

Deptt. of HI, UO No 3(64)/15-TSW(B)

dated

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8/7/15

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

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S NO. 70
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23.6.15 ✓

Government of India
Ministry of Communications and Information Technology
Department of Electronics and Information Technology
Electronics Niketan, 6, CGO Complex
New Delhi-110003

Sub: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of advance Licence No. 0510392577 dated 24.12.2014 issued to M/s. Hexagon Metrology India Pvt.Ltd. Noida.

Reference DGFT I.D. No. 01/80/050/574/AM15/DES-1/1778 dated 11.02.2015 vide which comments of this Department have been sought on the above mentioned application of M/s. Hexagon Metrology India Pvt. Ltd. Noida for ratification of the norms of advance licence issued under Para 4.7 for export of "Optive Lite Vision Measuring System."

2. The FOB value of export is Rs.1,000,000.00 (US\$ 16,393.44) and CIF value of Import is Rs 311,109.40 (US\$ 4,926.00).

3. The application has been examined in the Department of Electronics and Information Technology from technical angle. The items proposed for import are essential to assemble the export product. This Department recommends ratification of norms of advance authorization on net to net basis on nil wastage on accountability clause.


(Asha Nangia)
Director

Shri Haradhan Das, FTDO, O/o DGFT, Udyog Bhavan, New Delhi
DIT U.O. No. 17(9)/2015-IPHW dated 19.05.2015

Shri Meena / Shri Saini
HQA
27/5/15

08/7/15
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

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01/80/162/7/1/AM-16
SN. 71
12.5.2015
ST-23.6.15
DES-I

Government of India
Ministry of Communications and Information Technology
Department of Electronics and Information Technology
Electronics Niketan, 6, CGO Complex
New Delhi-110003

Sub: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of advance Licence No. 0510392576 dated 24.12.2014 issued to M/s. Hexagon Metrology India Pvt.Ltd. Noida.

Reference DGFT I.D. No. 01/80/050/AM15/DES-1/1777 dated 11.02.2015 vide which comments of this Department have been sought on the above mentioned application of M/s. Hexagon Metrology India Pvt. Ltd. Noida for ratification of the norms of advance licence issued under Para 4.7 for export of "Optive Lite Vision Measuring System."

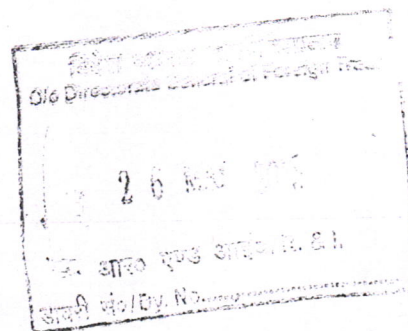
2. The FOB value of export is Rs.1,500,000.00 (US\$ 24,590.16) and CIF value of Import is Rs 1,202,531.00 (US\$ 19,327.00).

3. The application has been examined in the Department of Electronics and Information Technology from technical angle. The items proposed for import are essential to assemble the products to be exported. This Department recommends ratification of norms of advance authorization on net to net basis on nil wastage on accountability clause.


(Asha Nangia)
Director

Shri Haradhan Das, FTDO, O/o DGFT, Udyog Bhavan, New Delhi
DIT U.O. No. 17(8)/2015-IPHW dated 19.05.2015

Shri Meena / Shri Saini
Hqn
27/5/15



6/7/15
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

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22/6/15

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

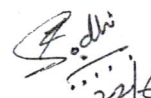
30(56)/15-ME

Subject: AA no 0410159951 dated 01.01.15 for M/s Standyne Amalgamations Pvt Ltd.

The following information is required:-

- Detailed technical note on manufacturing process including the relevant flow sheet.
- Detailed technical drawing with dimension of each export product, catalogue, if any may also be furnished.
- Weight of export product.
- Weight of cam blanks.
- Size and specification including grade, composition, range, thickness etc of the items proposed for import.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing.

This issue with the approval of Director (ME) for taking a view by NC.


(K.S.Sodhi)
AD (ME)

Shri Hardhan Das, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) UO note no 30(56)/15-ME dated 22.06.15

M
8/7/15

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

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Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

12-5-15
23-06-15 ✓

30(34)/15-ME

Subject: AA No. 3110065171 dated 07.01.15 in respect of M/s York Transport Equipment (India) Pvt. Ltd.

The following information is required from the unit:-

- Detailed technical drawing with dimension of each export product, catalogue, if any may also be furnished.
- Weight of each export product.
- Blank size of import product.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing.

This issues with the approval of Director (ME)

Sodhi
18/5
(K.S. Sodhi)
AD (ME)

Shri Haradhan Das, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) ID note no 30(34)/15-ME dated 18.05.15

16/5/2015
20/5/2015

Sini Saini
H-20
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8/7/15
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

69

1/2 JGJ

Sd/- 23/07/15
At 17-8-15
At 23-6-15

No.7/140/2015-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)
.....

Subject: Advance Authorisation No. 0510392836 dated 15-01-2015 – M/s Golden Rolls Pvt. Ltd., New Delhi.

Ref: DGFT U.O. No. 01/80/50/002/AM-15/DES-I

DGFT may please refer to their UO on the subject mentioned above. In this connection, the firm may be requested to submit the following :-

- i) Exact description of the item of export, it's weight and number, indicating net import content of rubber in the export item.
- ii) Complete process of manufacture of the item of export, indicating stage wise wastage and exact quantity (by weight as also numbers) of the metal cast iron or Aluminum drums
- iii) Production of the item of export, vis-à-vis, consumption of all raw materials (Both imported and indigenous) during the past three years, duly certified by a Chartered Accountant.

12/2/15
5/6/15

NLP
(Nand Lal)
Consultant
04-06-2015

Shri Haradhan Das, FTDO, DGFT

No. 7/140/15-TSW dt 4/6/15

Copy to : Shri S.K. Jain, D.O., DIPP

6/8/15

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Shri Meena
H.A. on
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22/6/15

Office of the Development Commissioner
Micro Small & Medium Enterprises
MECHANICAL DIVISION

30(55)/15-ME

Subject: AA no 0510392924 dated 19.01.15 for M/s Boysen India Ltd.

The following information is required from the unit

- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing.
- Blank size of import product.

This issues with the approval of Director (ME)


(K.S. Sodhi)
AD (ME)

Shri Haradhan Das, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) ID note no 30(55)/15-ME dated 22.06.15

8/7/15

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

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Sl. no. 103
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Office of the Development Commissioner
Micro Small & Medium Enterprises
MECHANICAL DIVISION

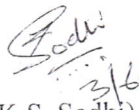
30(42)/15-ME

Subject: AA no 0510392923 dated 19.01.15 for M/s Boysen India Ltd.

The following information is required from the unit

- Weight of each export product.
- Size and specification including grade, composition, range, thickness etc of the items proposed for import.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing.
- Blank size of import product.

This issues with the approval of Director (ME)


(K.S. Sodhi)
AD (ME)

Shri Haradhan Das, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) ID note no 30(42)/15-ME dated 03.06.15

A8/17/15

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Shri Meena
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Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

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30(37)/15-ME

Subject: AA no 2210015179 dated 27.01.15 in respect of M/s Ind-Sphinx Precision Ltd.

The following information is required from the unit:-

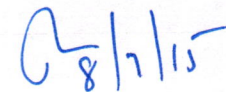
- Weight of per unit export product.
- Weight of per unit import material.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing

This issue with the approval of Director (ME)


(K.S. Sodhi)
AD (ME)

Shri H. Das; FTDO, DGFT, Udhog Bhawan
O/o the DC(MSME) UO note no 30(37)/15-ME dated 25.05.15

Shri Meena / Shri Saini
Hdas
27/5/15


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

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Office of the Development Commissioner
 Micro Small & Medium Enterprises
 MECHANICAL DIVISION

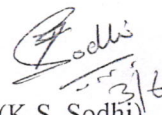
30(43)/15-ME

Subject: AA no 0510392088 dated 04.02.15 for M/s Boysen India Ltd.

The following information is required from the unit

- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing.
- Blank size of import product.

This issues with the approval of Director (ME)


 (K.S. Sodhi)
 AD (ME)

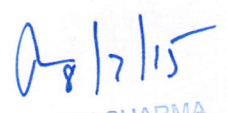
Shri Haradhan Das, FTDO, DGFT Udyog Bhawan New Delhi
 O/o The DC (MSME) ID note no 30(43)/15-ME dated 03.06.15

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Shri Meena

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 PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

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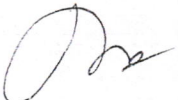
Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S GB Engineering for ratification of norms of AA no 0410160110 dt 05-02-15.

DES-I, DGFT may kindly refer to the above mentioned licence of M/S GB Engineering. The firm has applied for ratification of norms for supply of super heater elements for which it has proposed to import 6 sets of SS Shields. The firm may be asked to submit following information.

1. Catalogue/ write up of import item with its specific use.
2. Manufacturing process of the export product highlighting the use of import item. The placement of the import item may be shown in the drawing of the export item.
3. Complete specification of the export item.
4. Break up import item in to numbers.

199/2015
5/8/2015



B.C. Nayak
Development Officer
29-05-15

DGFT, FTDO, DES-I

Deptt. of HI, UO No 3(118)/15-TSW(B) dated

(201)

8/7/15

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Shri Meena
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Sl. no. 127
dt 29-6-15

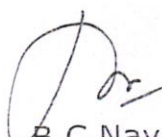
Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of L&T MHI Turbine Generator Ltd for ratification of norms of AA no 0310793738 dt 11-12-15

DES-I, DGFT may kindly refer to the above mentioned licence of L&T MHI Turbine Generator Ltd. The firm may be asked to submit following information.

1. Sl no 3,5 & 11 of SDL.
2. Most of the import items(components) are not multiples of the export quantity. For example item no 1 to 4. The reason for the same.
3. Forged blades are imported as such (Item no 29) & blade material is also imported. (Item no 34). The reason for the same.
4. Break up of import items given in set to number.
5. AA number of the similar export product & copy of NC Decision.
6. Indicate item no of consumables & their value.

The above issues with the approval of IA(KKT).


B.C. Nayak
Development Officer
17-06-15

DGFT (FTDO , DES-I)
Deptt. of HI, UO No 3(121)/15-TSW(B)

(226)

8/7/15

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Shri Sharma
H. S.
18/6/15

1. The first part of the report is a general introduction to the subject of the study. It discusses the importance of the problem and the objectives of the research.

2. The second part of the report is a detailed description of the methods used in the study. It includes a discussion of the experimental design, the data collection procedures, and the statistical analysis.

3. The third part of the report is a presentation of the results of the study. It includes a discussion of the findings and their implications for the field of research.

4. The fourth part of the report is a conclusion and a discussion of the limitations of the study. It also includes some suggestions for further research.

5. The fifth part of the report is a list of references. It includes a list of the books, articles, and other sources used in the study.

6. The sixth part of the report is an appendix. It includes a list of the tables and figures used in the study.

7. The seventh part of the report is a list of the names of the people who helped in the study. It includes a list of the names of the people who helped in the data collection and the statistical analysis.

भारत सरकार
GOVERNMENT OF INDIA
संचार और सूचना प्रौद्योगिकी मंत्रालय
MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY
इलेक्ट्रॉनिक्स और सूचना प्रौद्योगिकी विभाग
DEPARTMENT OF ELECTRONICS AND INFORMATION TECHNOLOGY
Website: www.deity.gov.in

दिनांक

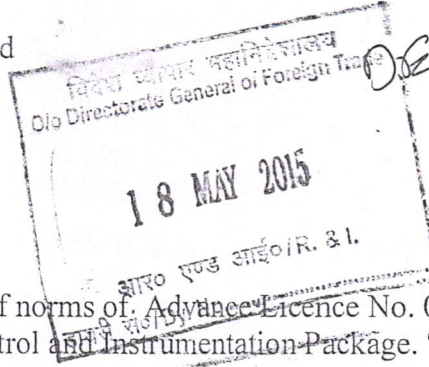
Date 5.5.2015

संख्या

No.....

17(18)/2015-IPHW

M/s. Bharat Heavy Electricals Limited
Electronics Division
Post Box No. 2606
Mysore Road,
Bangalore- 560026



Sub:- Application for ratification of norms of Advance Licence No. 0710107651 dated 19.2.2015 for export of "Control and Instrumentation Package."

Please refer to your application received from the O/o the DGFT on the subject mentioned above.

2. You are requested to provide the following information to enable further processing of the proposal.

- i) Details of export product
- ii) Composition of one set of export product
- iii) Composition of each set of import items
- iv) Quantity of import item required to manufacture the one unit of export product
- v) Wastage claimed, if any and justification thereof
- vi) Copy of advance authorisation with list of import items.

Yours faithfully

(Asha Nangia)

Director

Tel.- 24301268

Copy to:

Shri Haradhan Dass
FTDO
O/o. DGFT
Udyog Bhavan
New Delhi

w.r.t. DGFT ID Note No. 01/80/050/644/AM15/DES-1/1940
dated 23.03.2015

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11



राष्ट्रीय ई-गवर्नेंस योजना
National e-Governance Plan

Public services closer home

इलेक्ट्रॉनिक्स निकेतन
6, सी.जी.ओ. कॉम्प्लेक्स
नई दिल्ली-110003

ELECTRONICS NIKETAN
6, C.G.O. COMPLEX
NEW DELHI-110003

WC 77
88-20-144
12-515 X
22-625

Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Clyde Bergmann India for ratification of norms of AA no 510393342 DT 24-02-15

DES-I, DGFT may kindly refer to above mentioned licence of M/S Clyde Bergmann India. Taking clue from the similar request examined for AA no 510384544 DT 27-04-14 this Office recommends as follows.

EP-1- Inputs 1 to 5- as per GN-4 with accountability clause.

EP-2- Inputs 6 to 24 except item no 15 to 17- as per GN-4 with accountability clause.

15 to 17- relevant Tube as per C-1647.

25- Steel Section Beams- 1.02 kg/kg content in EP.

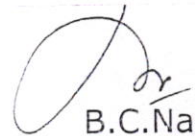
EP-3- Inputs 26 to 41- as per GN-4 with accountability clause.

42- Steel Section Beams- 1.02 kg/kg content in EP.

EP-4 Mandatory spares - inputs -43 to 65 Spares- Export & import both are same. DGFT may consider import as per spares policy if eligible.

The above recommendations is with reference to list given at Appendix 11A attached at page 50/cr

The above issues with approval of IA(KKT)


B.C. Nayak
Development Officer
05-06-15

DGFT, FTDO, DES-I

Deptt. of HI, UO No 3/113/2014/TSW(B)dated

(209)

Shri Sharma
12/6/15

8/6/15
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

We 78

Sl. no. 151
dt 12-5-15
dt 22-6-15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

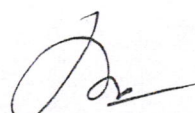
Subject: Application of M/S ISGEC Ltd for ratification of norms of AA no 0510393438 dt 03-03-15

DES-I, DGFT may kindly refer to the above mentioned licenses of M/S ISGEC Ltd. Based on the information we may recommend the following:

Export
50/30 TonDie spotting press- 1 set
Import

Sl. No.	Item	Recommendations
1	Non Alloy steel plates	As per SION C-1647
2 to 5	components	Under GN-4 with accountability. These items do not specifically appear in the SION.

The above issues with the approval of IA(KKT).


B.C. Nayak
Development Officer
08-06-15

DGFT, FTDO, DES-I)
Deptt. of HI, UO No 3(131)/15-TSW(B)

dated

(208)

Shri Sharma
H. S.
12/6/15

12/6/15

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

D/L issued 79

H. no. 152
dt 12-5-15
dt 23-5-15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Enestee Engineering Ltd for
ratification of norms of AA no 5010002186 dt 05-03-15

DES-I, DGFT may kindly refer to the above mentioned licence of M/S
Enestee Engineering Ltd. The firm has applied for ratification of
norms. The firm may be asked to submit following information.

1. The firm has not submitted Appendix-11(A) of application
given the wastage in raw material. The firm may be asked to
submit the same.
2. Sl. No. 3, 5 & 11 of SDL. The firm should give calculation for
the requirement for each raw material supported by
dimensional engineering drawing with the relevant dimensions
highlighted.

B.C. Nayak
Development Officer
29-05-15

196/2015
5/6/2015

DGFT, FTDO, DES-I

Deptt. of HI, UO No 3(133)/15-TSW(B)

dated

(202)

8/6/15

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Shri Meena

HA on
5/6/15

80
160
22/6/15

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

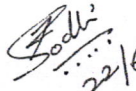
30(57)/15-ME

Subject: AA No. 3110065330 dated 13.03.15 in respect of M/s York Transport Equipment (India) Pvt. Ltd.

The following information is required from the unit:-

- Detailed technical drawing with dimension of each export product, catalogue, if any may also be furnished.
- Weight of each export product.
- Blank size of import product.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing.
- Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

This issues with the approval of Director (ME)


(K.S. Sodhi)
AD (ME)

Shri Haradhan Das, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) ID note no 30(57)/15-ME dated 22.06.15

A 8/7/15

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

WC

81

Sp. No. 161
212-5-152
2236152

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

30(30)/15-ME

Subject: AA no 0510393587 dated 16.03.15 in respect of M/s Honda Cars India Ltd.

Norms may be fixed as follows:-

- Import may be allowed on net to net basis with NIL wastage and accountability clause.

This issue with the approval of Director (ME) for taking a view by NC.

[Signature]
14/5
(K.S.Sodhi)
AD (ME)

Shri H. Das , FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) ID note no 30(30)/15-ME dated 14.05.15

Shri Maana
Hagan
18/5/15

[Signature]
18/5/15
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

DESI/149
18/5/15

WC 82

Sl. no. 162
dt 12-5-15
dt 22-6-15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

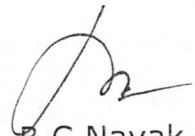
Subject: Application of M/S ISGEC Ltd for ratification of norms of AA No 0510393586 dt 16-03-15

DES-I, DGFT may kindly refer to the above mentioned licenses of M/S ISGEC Ltd. Based on the information we may recommend the following:

Export
Die spotting press- 1 set
Import

Sl. No.	Item	Recommendations
1	Non Alloy steel plates	As per SION C-1647
2 to 6	components	Under GN-4 with accountability. These items do not specifically appear in the SION.

The above issues with the approval of IA(KKT).


B.C. Nayak
Development Officer
08-06-15

DGFT, FTDO , DES-I)
Deptt. of HI, UO No 3(130)/15-TSW(B)

dated

(212)

Shri Sharma
Hq
12/6/15

12/6/15

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

D/L Small 83

Sl. no. 164
dt 12-5-15
dt 23-6-15

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

30(35)/15-ME

Subject: AA no 0510393605 dated 17.03.15 in respect of M/s India Automotives.

The following information is required from the unit:-

- Per unit weight of export product.
- Per unit weight of import material.
- Weight of blank for each export product.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing

This issues with the approval of Director (ME) for taking view by NC.

163/2015
20/5/2015

Sodhi
18/5
(K.S.Sodhi)
AD-ME

Shri H. Das; FTDO, DGFT, Udhog Bhawan

O/o the DC(MSME) UO note no 30(35)/15-ME dated 18.05.15

Shri Meena
H Das
19/5/15

08/7/15
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

gm
we

Sl. No. 179
Case No. A/R-128
dt 12-5-15
at 93-6-2015

Department of Heavy Industry
Udyog Bhawan

File No-3/15/2013/TSW(B)

Sub: Ratification of AA NO. 6110000908 of M/S. BHEL, Haridwar

Export Product: 3x660MW Steam turbine, Condenser, and Generator, Lalitpur STP

This is in continuation to earlier recommendation dt 06.03.2014, cleared by NC on 15.04.2014. Following items were deleted earlier because applicant did not give specific description of items which they have given now.

Item No AA.	Name	Total Quantity
206	Alloy Steel Bar Flats	Repeat of AA. 6110000536 SI No 198#
208	Alloy Steel Profile	Repeat of AA. 6110000536 SI No 200#

As requested by the applicant vide their letter dated 30/9/2014.

Following items under GN-4 with accountability clause.

13	Machined forged components	300 Nos (2.5 MT)
48	Balancing weight/plugs	22000 Nos (0.45 MT)
201	Stroboscope (fused on rectifier wheels)	6 Nos
203	Generation end vibration monitoring system	6 sets
220	Turbine Foundation Accessories	as per packing list no: AH036310/965000/0001
222	Turbine Accessories – I	as per packing list no: AH036310/965000/0035
223	Turbine Accessories – II	as per packing list no: AH036310/965000/0004
224	Crossover pipe	1 set
230	Foundation Accessories	as per packing list no: AH036310/965000/0020
231	Exciter Accessories	as per packing list no: AH036310/965000/0016
232	Generator Accessories	as per packing list no: AH036310/965000/0008
233	Hardware (plates/washers/bolts) etc	6 sets

This has the approval of JS(RKS).

Kee
(K.K Tiwari)
Industrial Advisor

To
Dy, DGFT
DES-1

209

8/7/15

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Shri Maana
H. K. Tiwari
20/12/15

85

D12

Sl. no. 181
24/12-5/15
22/6/15

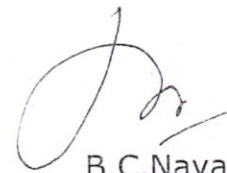
Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Promac Engineering Limited for
ratification of norms of AA no 0710107942 dt 26-03-15

DES-I, DGFT may kindly refer to the above mentioned licence of
M/S Promac Engineering Limited. The firm may be asked to
submit following information.

1. Specification/write up along with specification of export items.
2. Manufacturing process of the each export products separately
clearly indicating use of the import item & their placement in
the engineering drawing.
3. SI no 11 of SDL may also be submitted.
4. Differentiate between Export product & import items since
ITC(HS) code is same

The above issues with the approval of IA(KKT).



B.C. Nayak
Development Officer
05-06-15

DGFT (FTDO , DES-I)
Deptt. of HI, UO No 3(120)2015-TSW(B)

dated

210

8/7/15

Shri Sharma
Hqas
12/6/15

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

WC 86

Dr. No. 182

CD 125-151

OFFICE OF THE DEVELOPMENT COMMISSIONER
MICRO SMALL & MEDIUM ENTREPRISES
MECHANICAL DIVISION

423615

30(31)/15-ME

Subject: AA No 0510393766 dated 27.03.15 in respect of M/s Globe Hi Fabs.

The norms may be ratified as follows:-

- Import of items may be allowed on net to net basis with NIL wastage and accountability clause..

This issue with the approval of Director (ME) for taking a view by NC.

Sodhi
14/5
(K.S.Sodhi)
AD (ME)

Shri H. Das , FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) ID note no 30(31)/15-ME dated 14.05.15

M 8/7/15
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Shri Meena
Hagan
18/5/15

DES.2/150
18/5/15

87

Sl.No. 188 (Manual)

22/6/15

Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Anand Exports for ratification of norms of licence no 0610019975 dt 06-12-10

DES-I, DGFT may kindly refer to the above mentioned AA of M/S Anand Exports. The firm has replied vide their letter of dated 01-06-15. This Office agrees to the amendment in description of export product from "super finished piston pin of roughness value RA um 0.036 to 0.1" to "Super finish (as per BIS: 3073-1967)Piston pin "

The above issues with the approval of JS(RKS).



B.C.Nayak
Development Officer
18-06-15

DGFT, FTDO, DES-I

Deptt. of HI, UO No 3(68)/15-TSW(B)

dated

231


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

We 88

Leave 190
Case No HRB/4
dt 23-6-15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S DOOWON Electronics for ratification of norms of licence no AA no 0410159015 dt 18-07-14

DES-I, DGFT may kindly refer to the above mentioned AA of M/S DOOWON Electronics. The firm's representation dated 13.3.15 has been examined. It is observed that the firm has not submitted the calculation of item no. 14 & 15 of import. The above items are consumables. This office recommends the import of two items @ 1% of FOB value of export.

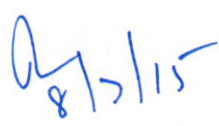
The above issues with the approval of IA(KKT).


B.C. Nayak
Development Officer
20-05-15

DGFT, FTDO, NC-I
Deptt. of HI, UO No 3(126)/14-TSW(B) dated

(158)

Shri Meena
H/Am
5/6/15


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

89

P.O. No. 137
Case No. AIR-36
Dt 22-8-15

Department of HI
Udyog Bhavan, New Delhi
File No3(112)/2015 TSW (B)

Date: 27/5/2015

Sub: Ratification of AA No- 0310437081, Dt.27.7.2007. L&T

Ref: DGFT ID 01/80/50/617/AM08/DES-I

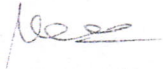
Export Product: Topside HA wellhead.

Inputs -

S.no of AA.	recommendations
471to 476,480 to493, 499to500,502to 509,511to516	GN-4, NIL wastage with accountability clause

Item 495 &510- spares, as per foreign trade policy.

Item 477 to 479, 494,496to 498,501-deleted.


(K.K.Tiwari)

Industrial Adviser

Dy DGFT
DES-I

213

Shri Sharma
H2as
12/6/15

08/7/15
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

90
Jharkhand 134
22/6/2015

F. No. 46011/106/2009-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

Shastri Bhawan, New Delhi-110 001
Dated, the 15th December, 2014

OFFICE MEMORANDUM

Subject : Advance Authorization Applications from M/s. Poly Medicure Ltd. for the import of raw material against the export of ~~Burette Set & Burette Set Assembly~~ (Advance Authorization No. 0510389733 dated 16.07.2014 & Adv.Auth.No.0510378497 dated 06.02.2014).

The undersigned is directed to refer to DGFT U.O. No. 01/80/50/000269/AM15/DES-U771 dated 25.08.2014 & U.O.No.01/80/50/00288/AM15/DES-I/780 dated 25.08.2014 on the subject mentioned above. The proposals of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization application on the following basis:-

Item to be Exported		Quantity
Yankaur Suction Set		1 No.
Raw-material recommended to be Imported		Quantity
1. Relevant Yankaur Handle (Unpacked & Unsterilized, Standard / Crown Tip)		Net + 2% wastage
2. Raw Materials for 1 kg Components / Parts made of PVC Compound		
(i) PVC Resin		0.704 kg
(ii) Dioctyl Phthalate (DOP) / Hexamoll Dinch		0.330 kg
(iii) Dioctyl Adipate (DOA)		0.0165 kg
(iv) Calcium Zinc Stabilizer		0.0110 kg
(v) Calcium Stearate		0.0055 kg
3. Medical Kraft Paper (Medical Grade GSM 100 $\pm$ 40%)		As per packing policy
4. Polyester Poly laminate Film / Soft Blister Film		As per packing policy

This issues with the approval of competent authority.

Ms. Priya Ranjan,
FTDO, (DES-I),
O/o DGFT, Udyog Bhawan
New Delhi- 110011

8/7/15
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Dharam Vir
(Dharam Vir)
Section Officer
Tele:- 2338 2575

[Signature]

